LISTED ON : **14.10.2025**
COURT NO.: 01
ITEM NO.: 3

SECTION-III

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
INTERLOCUTORY APPLICATIONS NO. 23074 OF 2025
(Application for directions filed by Mr. Santosh Mishra, Advocate)
WITH
INTERLOCUTORY APPLICATIONS NO. 107158 OF 2023
(Application filed by the Kerala Cricket Association for the Amendment of the Bye Law of the Kerala Cricket Association and for appropriate directions filed by Mr. Ranjith K.C, Advocate)
WITH
INTERLOCUTORY APPLICATIONS NO. 215255 OF 2025
(Application for directions filed by Ms. Bhavana Duhoon, Advocate)
WITH
INTERLOCUTORY APPLICATIONS NO. 258955 OF 2025
(Application for intervention filed by Ms. Bhavana Duhoon, Advocate)
IN
CIVIL APPEAL NO. 4235 OF 2015

BOARD OF CONTROL FOR CRICKET IN INDIA ...APPELLANT

-VERSUS-

CRICKET ASSOCIATION OF BIHAR & ORS. ...RESPONDENTS

OFFICE REPORT

1. The Interlocutory Applications in the Civil Appeals and other connected matters were listed before the Hon'ble Court on 12th August, 2025 with office report dated 11.08.2025, when the Hon'ble Court was pleased to pass the following order:-

> **"1. List in the week commencing 22.09.2025.**
> **2. Counter affidavit, if any, be filed in the meantime."**

The I.A. No. 23074 of 2025 in the Civil Appeal No. 4235 of 2014 was lastly mentioned before the Hon'ble Court on 7th October, 2025, when the Hon'ble Court was pleased to pass the following order:-

> **"1. List on 14.10.2025.**
> **2. High up on the Board."**

2. It is submitted for the information of the Hon'ble Court that Mr. Prabhas Bajaj, Advocate has on 13.10.2025 e-mail a compilation of notes on behalf of Amicus Cuarie and paper book of the same is being circulated for kind perusal of the

Hon'ble Court.

It is further submitted that pursuance of above said order dated 12.08.2025, no further counter affidavit has been filed by the counsel for the parties so far.

It is further submitted that the details of the interlocutory applications above mentioned are given in the table below :-

S.No	I.A. No.	Particulars	Remarks
1.	107158 of 2023	Mr. Ranjith K.C., Advocate has on 23.05.2023 e-filed an application filed by the Kerala Cricket Association for the Amendment of the Bye Law of the Kerala Cricket Association and for appropriate Directions which is registered as I.A. No. 107158 of 2023.	The paper book of the I.A. 107158 of 2023 is placed with Civil Appeal paper books.
2.	23074 of 2025	Mr. Santosh Mishra, Advocate has on 27.01.2025 e-filed application for directions on behalf of Bihar Cricket Association which is registered as Interlocutory Application No. 23074 of 2025.	The paper book of the I.A. No. 23074 2025 is placed with Civil Appeal paper books.
3.	215255 and 258955 of 2025	Ms. Bhavana Duhoon, Advocate has on 30.08.2025 e-filed an application for directions and she has on 11.10.2025 e-filed an application for intervention on behalf of the Andhra Cricket Association which are registered as I.A. Nos. 215255 and 258955 of 2025 respectively.	The paper book of I.A. No. 215255 of 2025 is placed with Civil Appeal paper book. The paper book of I.A. No. 258955 of 2025 is being circulated for kind perusal of the Hon'ble Court.

3. List of pending Interlocutory Applications in Civil Appeal No. 4235 of 2014

It is further submitted that the interlocutory applications which are pending in the Civil Appeal above mentioned filed by various Advocates are showing in the table below:

S.No.	Interlocutory Application	Particulars	Filed by (Adv.)	Filed on

1	I.A No. 105962/2018 and I.A No. 105965/2018	Application for Impleadment along with Application for Recalling the Court's order	Mr. Snehashish Mukherjee, Adv now represented through Ms. Akansha, Advoate	31.07.2018
2	I.A No. 8235/2019	Application for Intervention	Mr. Sahil Tagotra, Adv	14.01.2019
3	I.A No. 8240/2019	Application for Direction	Mr. Sahil Tagotra, Adv	14.01.2019
4	I.A. No. 62048/2019	Application for Impleadment	Ms. Charu Ambwani, Adv	11.04.2019
5	I.A. No. 114725/2019	Application for Intervention	Mr. Anshuman Ashok, Adv	01.08.2019
6	I.A. No. 116989/2019	Application for Impleadment	Mr. Charu Amdwani, Adv	05.08.2019
7	I.A. No. 183012/2019	Application for Direction	Mr. Nirnimesh Dube, Adv	29.11.2019
8	I.A. No. 185737/2019	Application for Direction	Mr. Anshuman Asho, Adv	03.12.2019
9	I.A. No. 59055/2020	Application Exemption from filing affidavit	Mr. Gaurav Sharma, Adv	04.07.2020
10	I.A. No. 59061 with 59064/2020	Application for Impleadment with application for exemption from filing original affidavit	Mr. Gaurav Sharma, Adv	04.07.2020
11	I.A. No. 103291/2020 in and 67942/2019	Application for withdrawal of application for impleadment	Mr. K. Krishna Kumar, Adv.	09.10.2020
12	I.A. No. 121828/2021	Application for intervention	Mr. Neeraj Kumar Sharma, Adv.	22.09.2021
13	I.A. No. 121834/2021	Application for direction	Mr. Neeraj Kumar Sharma, Adv.	22.09.2021
14	I.A. No. 61895/2022	Application for bringing additional document on record	Mr. Neeraj Kumar Sharma, Adv.	22.04.2022
15	I.A. No. 100332/2022	Application for	Ms. Liz Mathew,	21.07.2022

		amendment of constitution of Saurashtra Cricket Association	Adv.	
16	I.A. No. 140723/2022	Application for directions	Mr. Chandra Bhushan Prasad, Adv.	20.09.2022
17	I.A. No. 20530/2023	Application for withdrawal of I.A. No. 59061 of 2020 and I.A. No. 59052 of 2020	Mr. Gaurav Sharma, Adv.	28.01.2023
18	I.A. No. 46961/2023	Application for directions	Mr. Nirnimesh Dube, Adv.	01.03.2023
19	I.A. No. 107158/2023	Application for appropriate directions	Mr. Ranjith K.C., Adv.	23.05.2023
20	I.A. No. 223174/2023	Application for directions	Erstwhile Mr. Purvish Jitendra Malkan, Adv. now Ms. Khushboo Aakash Sheth, Advocate	23.10.2023
21	I.A. No. 223712/2023	Application for directions filed on behalf of respondent No.1	Mr. Rajat Sehgal, Adv.	26.10.2023
22	I.A. No. 223743/2023 and I.A. No. 223744/2023	Application for impleadment and Application for directions	Mr. Zeeshan Diwan, Adv.	26.10.2023
23	I.A. No. 257880/2023	Application for directions	Ms. Mridula Ray Bharadwaj, Adv.	11.12.2023
24	I.A. No. 63596/ 2024	Application for directions	Mr. Nirnimesh Dube, Adv.	11.03.2024
25	I.A. No. 67984/2024	Application for withdrawal of I.A. No. 223712/2023	Mr. Rajat Sehgal, Adv.	15.03.2024
26	I.A. No. 162271 of 2024	Application for exemption from filing official translation	Mr. Santosh Mishra, Adv.	26.07.2024
27	I.A. No. 191221/2024	Application for impleadment	Ms. Khushbhoo Aakash Sheth,Adv.	28.08.2024
28	I.A. No. 213034/2024 in I.A. No.	Application for permission to file	Mr. Zeeshan Diwan, Advocate	17.09.2024

	223744/2024	additional documents		
29	I.A. No. 213272/2024	Application for Intervention	Ms. Shivani Vij, Adv.	17.09.2024
30	I.A. No. 213372/2024	Application for directions	Mr. Nitesh Ranjan, Adv.	18.09.2024
31	I.A. No. 213796/2024	Application for directions	Ms. Shivani Vij, Adv.	18.09.2024
32	I.A. No. 213771/2024	Application for directions	Ms. Tanya Srivastava, Adv.	18.09.2024
33	I.A. No. 213772/2024	Application for Intervention	Ms. Tanya Srivastava, Adv.	18.09.2024
34	I.A. No. 222277/2024	Application for bringing on record the additional documents	Mr. Rajat Sehgal, Adv.	25.09.2024
35	I.A. No. 264451/2024	Application for directions	Ms. Mridula Ray Bharadwaj, Adv.	18.11.2024
36	I.A. No. 23074/2025	Application for directions	Mr. Santosh Mishra, Adv.	27.01.2025
37	I.A. No. 32719/2025	Application for impleadment	Mr. Ranjith K.C., Adv.	06.02.2025
38	I.A. Nos. 174707 and 174716/ 2025	Application for impleadment and application for permission to amend the constitution of Vidarbha Cricket Association	Mr. Rajat Joseph, Adv.	25.07.2025
39	I.A. No. 195874 of 2025	Application for directions	Mr. Kaushik Poddar, Adv.	13.08.2025
40	I.A. No. 195875 of 2025	Application for impleadment	Mr. Kaushik Poddar, Adv.	13.08.2025
41	I.A. No. 195875 of 2025	Application for impleadment	Mr. Kaushik Poddar, Adv.	13.08.2025
42	I.A. No. 196907 of 2025	Application for directions	Ms. Jesal Wahi, Adv.	14.08.2025
43	I.A. No. 201588 of 2025	Application for impleadment	Ms. Jesal Wahi, Adv.	20.08.2025
44	I.A. No. 202596 of 2025	Application for permision to correct and amend the pages in I.A. No 174716	Mr. Rajat Joseph, Adv.	20.08.2025

		of 2025		
45	I.A. No. 215255 of 2025	Application for directions	Ms. Bhavana Duhoon, Adv.	30.08.2025
46	I.A. No. 229953 of 2025	Application for permission to file directions	Ms. Aparna Sinha, Adv.	12.09.2025
46	I.A. No. 230073 of 2025	Application for intervention	Ms. Aparna Sinha, Adv.	12.09.2025
47	I.A. No. 258955 of 2025	Application for intervention	Ms. Bhavana Duhoon, Adv.	11.10.2025

4. The Interlocutory Applications above mentioned in the Civil Appeals above mentioned are listed before the Hon'ble Court with this office report.

Dated : 13th October, 2025.

ASSISTANT REGISTRAR

Copy to :

Mr. Sridhar Potaraju, Senior Advocate-Amicus Curiae
Mr. Maninder Singh, Senior Advocate-Amicus Curiae
Mr. Prabhas Bajaj, Advocate
M/s. Lawyers S. Knit & Co., Advocate
Mr. Nirnimesh Dube, Advocate
Mr. Rajat Sehgal, Advocate
Mr. Santosh Mishra, Advocate
Mr. Ranjith K.C., Advocate
Ms. Bhavana Duhoon, Adv.

ASSISTANT REGISTRAR

IN THE SUPREME COURT OF INDIA
CIVIL APPEAL NO. 4235 OF 2014

Board of Control for Cricket ……Appellant

Versus

Cricket Association of Bihar & Ors. ……Respondents

COMPILATION OF NOTES ON BEHALF OF AMICUS CURIAE

S.No.	Particulars	Pg.No.
1.	Note in relation to Jammu & Kashmir Cricket Association (JKCA) – arising from SLP(C) 19979 / 2021.	1 – 3
2.	Note in relation to I.A. 213372 / 2024 filed by Union Territory Cricket Association of Chandigarh (UTCA). **ANNEXURE A**: A copy of the Report submitted by the BCCI in I.A. 213372 / 2024.	4 – 8 9 – 22
3.	Note in relation to I.A. 107158 / 2023 filed by Kerala Cricket Association (KCA). **ANNEXURE B**: A copy of the order dt. 08.01.2024 passed by this Hon'ble Court in the present proceedings.	23 – 25 26 – 46
4.	Note in relation to Hyderabad Cricket Association – arising from SLP (Civil) No 6819 of 2021 and SLP (Civil) No 6779 of 2021. **ANNEXURE C**: A copy of the order dt. 05.12.2023 passed by this Hon'ble Court in the SLPs. **ANNEXURE D**: A copy of the order dt. 03.01.2025 passed by this Hon'ble Court in the SLPs **[2025 SCC Online SC 25]**. **ANNEXURE E**: A gist of the recommendations made by the Ld. Single Member Committee (Hon'ble Mr. Justice Retd. L. Nageswara Rao).	47 – 53 54 – 59 60 – 63 64 – 68
5.	Note in relation to I.A.s 105962 / 2018 and 105965 / 2018. **ANNEXURE F**: A copy of the order dt. 14.07.2017 passed by this Hon'ble Court in the present proceedings.	69 – 71 72
6.	Note in relation to I.A. No. 23074 / 2025 filed by Bihar Cricket Association (BCA). **ANNEXURE G**: A copy of the order dt. 04.02.2025 passed by this Hon'ble Court.	75 – 78 79 - 86

Maninder Singh, Senior Advocate
Sridhar Potaraju, Senior Advocate
Amicus Curiae

FILED BY:
Prabhas Bajaj, Advocate-on-Record
New Delhi, 13.10.2025.

PROPOSAL FOR ELECTIONS TO
JAMMU & KASHMIR CRICKET ASSOCIATION (JKCA)

1. The Ld. Single Judge of Hon'ble High Court of Jammu & Kashmir by its Judgement dt. 13.10.2017, had directed that the Jammu & Kashmir Cricket Association (JKCA) shall be administered by the Court Appointed Administrators (CAA). Subsequently, by a subsequent Judgement dt. 23.03.2021 passed by the Ld. Division Bench of Hon'ble High Court of Jammu & Kashmir, it was, *inter alia*, directed that the CAA of the JKCA appointed by the Hon'ble High Court shall stand discontinued and that the BCCI shall, as an interim measure and till a new body of JKCA is elected, run the management, control and administration of the JKCA. It was also directed that the BCCI shall finalise the amendments, if any, in the Constitution of the JKCA, in conformity with the recommendations made by the Justice Lodha Committee, as approved by this Hon'ble Court.
2. It appears that in compliance with the judgment dt. 23.03.2021 of the Hon'ble High Court, the BCCI had appointed a Committee which, in turn, had appointed a sub-Committee to run, administer, control and supervise the affairs of the JKCA as mandated by the Hon'ble High Court and till the elections are held.
3. Subsequently, the said sub-Committee formed by the Committee of the BCCI has drafted a new Constitution for the JKCA, and has also submitted the said Constitution to the Registrar of Societies, Jammu on 26.07.2024, for registration under the Societies Registration Act, 1860 (as informed in the Report dated 13.03.2025 submitted by the Sub-Committee).
4. This fact was also placed before this Hon'ble Court by the BCCI during the hearing on 18.03.2025 and further, a report in this regard had also been submitted by the Sub-Committee to the Amicus Curiae on 13.03.2025.
5. All the parties were ad idem for the conduct of the elections of the JKCA, without waiting any further for the formal registration of the Constitution of JKCA by the Registrar of Societies.

6. The Amicus was asked to propose the name of the person to be given the responsibility for conducting the elections of JKCA.

7. In this regard, it is proposed that

Shri Achal Kumar Joti,

former Chief Election Commissioner of India

be appointed as the Electoral Officer for carrying out the elections to the JKCA. It has been learnt that Shri Joti served as the Chief Election Commissioner of India. He also possesses considerable experience in conducting elections to sporting / cricketing Bodies. He has, *inter alia*, conducted various such elections, for e.g.:-

(i) General elections for BCCI in October, 2022;

(ii) General elections for Indian Cricketer Association (ICA) in November, 2022.

(iii) General elections for UPCA held in December, 2022;

(iv) Bye-election for BCCI held in 2024, 2025; etc.

8. Shri Joti has given his consent for undertaking the assignment for conduct of elections of JKCA. He has requested that in the Hon'ble Supreme Court appointing him for undertaking the elections of JKCA, the Hon'ble Court be requested to grant 12 weeks' time for that purpose.

9. In view of the above, on behalf of the Amicus Curiae, it is submitted that this Hon'ble Court may be pleased to consider passing of orders for:-

Appointment of Shri A.K. Joti, former Chief Election Commissioner of India, for conducting the elections of JKCA, strictly in terms of the Constitution of the JKCA, a copy whereof has been annexed by the Petitioners alongwith their Additional Affidavit dt. 17.03.2025 (ANNEXURE A at Pg. 17 of the said Additional Affidavit) – by complying with the notice period requirements, and without waiting any further for the formal registration of the Constitution of JKCA pending with the Registrar of Societies;

The address and contact details of Sh. A.K. Joti are as under:-

Address:	House No. 184, Sector- 8, Gandhinagar, Gandhinagar District, Gujarat - 382007
Email ID:	achaljoti@gmail.com.
Phone Number:	+91-9999056430

IN THE SUPREME COURT OF INDIA

CIVIL APPEAL NO. 4235 / 2014

IN THE MATTER OF:

BOARD OF CONTROL FOR CRICKET IN INDIA ..... APPELLANT

VERSUS

CRICKET ASSOCIATION OF BIHAR & ORS. ..... RESPONDENTS

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2.	**ANNEXURE A** A copy of the Report submitted by the BCCI in I.A. 213372 / 2024.	5 - 18

Maninder Singh
Senior Advocate
Amicus Curiae

Sridhar Potaraju, Senior Advocate
Prabhas Bajaj, Advocate-on-Record

NEW DELHI
26.01.2025

IN THE SUPREME COURT OF INDIA

CIVIL APPEAL NO. 4235 / 2014

IN THE MATTER OF:

BOARD OF CONTROL FOR CRICKET IN INDIA ..... APPELLANT

VERSUS

CRICKET ASSOCIATION OF BIHAR & ORS. ..... RESPONDENTS

NOTE ON BEHALF OF AMICUS CURIAE IN I.A. 213372 / 2024 FILED BY UNION TERRITORY CRICKET ASSOCIATION OF CHANDIGARH (UTCA)

1. The present Application has been filed on behalf of U.T. Cricket Association of Chandigarh (UTCA) wherein UTCA has prayed for directions to the BCCI to grant status of Full Member to the UTCA.

2. Presently, UTCA is an Associate Member of the BCCI, and had been granted affiliation as Associate Member of the BCCI, vide the decision dt. 01.08.2019 of the erstwhile Committee of Administrators (COA) of the BCCI. The UTCA has sought to be granted the status of a Full Member, on the principle of "parity", on the ground that the UT of Puducherry has also been granted the status of Full Member by the erstwhile COA of BCCI.

3. The definition of Full Member and Associate Member under the Rules and Regulations of BCCI is reproduced as under **(Pg. 17)**:-

> *"(A)(t)(i)-" MEMBER" is a "Full Member" and an "Associate Member" of the BCCI.*
>
> *(A)(t)(i)- "FULL MEMBER" is a State Cricket Association having voting rights and as enumerated in Rule 3(a)(ii) of these Rules;*
>
> *(A)(t)(ii)- "ASSOCIATE MEMBER" is a Member of the BCCI not having voting rights and as enumerated in Rule 3(a)(iii) of these Rules."*

4. The contention of the Applicant - UTCA is that since it is not granted the status of a Full Member, it does not have voting rights and the funds granted to it are lesser than the funds granted to a Full Member.

5. In response to the Application of UTCA, the BCCI has submitted its Report, wherein the following submissions have been made by BCCI:-

   (i) The erstwhile CoA vide order dated 01.08.2019, granted associate membership to UTCA. This decision of the CoA was included in its

Eleventh Status report approved by the Hon'ble Supreme Court **(Pg. 3, para 9)**. The order dt. 01.08.2019 of erstwhile CoA is annexed at **Pg. 6-13** of BCCI's report.

(ii) BCCI adopted the amended Constitution pursuant to the judgment dt. 09.08.2018 of this Hon'ble Court. Rule 3(a)(ii)(B) of the BCCI Constitution provides a definitive list of states which shall be given the full membership of the BCCI and Chandigarh is not recognized as one of the full members **(Pg. 3, para 12)**.

(iii) Addition of any new entity as a Full Member under the exhaustive list provided in Rule 3(a)(ii)(B) of the BCCI Constitution can only be effected at the discretion of the BCCI. Any such amendment to the said list can only be as per the procedure prescribed under Rule 45 of the BCCI Constitution [i.e. by vote of 3/4th of the members of BCCI] **(Pg. 4, paras 14-15)**.

(iv) There exists no legal or factual ground compelling the BCCI to undertake any constitutional amendment to grant Full Membership to the UTCA **(Pg. 5, para 21)**.

6. A copy of the Report submitted by the BCCI in I.A. 213372 / 2024 is annexed herewith as **ANNEXURE A**.

RECOMMENDATIONS OF AMICUS CURIAE:

7. The issue regarding the membership of the BCCI has already been extensively and exhaustively considered and dealt with by this Hon'ble Court in its judgments dt. 18.07.2016 [(2016) 8 SCC 535] and 09.08.2018 [(2018) 9 SCC 624].

8. While dealing with the recommendations of the Justice Lodha Committee in the aforesaid judgments, this Hon'ble Court had noted that only Union Territories of Delhi and Pondicherry can be considered alongwith the other States, as these two Union Territories have a Legislative Assembly, Chief Minister and are treated as substantially independent governing entities. For ready reference, some of the relevant paragraphs from the judgment in (2016) 8 SCC 535, are reproduced as under:-

> *"…… 10. In "Chapter One" of its Report, the Committee dealt with the structure and constitution of BCCI, identified the problems that arise from their current status and the need for reform in the same. For clarity and better understanding of the solutions proposed by the Committee we may gainfully extract Chapter One of the Report submitted by it:*

"Chapter One: The Structure and Constitution

……

…… (e) Union Territories are unrepresented on the Board

Except for Delhi which enjoys a special position under the Constitution as well, none of the other six Union Territories are full members of BCCI. In fact, there have been repeated representations by the Cricket Association of Pondicherry that just as Delhi, it is also a Union Territory with a Chief Minister and ought to be made a full member. This issue is sub judice before the Madras High Court but nonetheless, there seems that some artificial distinction exists in the extant rules between Delhi and Puducherry……

…… While there are seven Union Territories, it was found that only Delhi and Puducherry have a Chief Minister and are treated as substantially independent governing entities. At first glance, there seems no rationale for a distinction between the two, but what cannot be denied is the fact that Delhi, apart from being the national capital, is also a major Test Centre with an international stadium and has nearly 20 times the population of Puducherry. There may thus be some merit for Puducherry not immediately being included as a full member, especially when the issue is sub judice. Among the Union Territories, it would however be appropriate for Puducherry to be now inducted by BCCI as an Associate Member which will retain rights to field a team and compete……

…… 35. The reforms recommended by the Committee have been finally summed up under the heading "End of the Innings" in the following words: ……

…… 1. Membership

"One State, One Vote"

Only cricket Associations representing the States would have voting rights as full members of the Board, thereby ensuring equality among the territorial divisions. Any other existing members would be Associate Members……"

9. Thus, this Hon'ble Court has already considered and decided the aspect of Full Members of the BCCI, and accepted the recommendations of the Justice Lodha Committee for grant of one Vote to each State. Further, in relation to the Union Territories, the UTs of Delhi and Puducherry have also been treated separately from other UTs, as both these UTs have a Legislative Assembly, Government, Chief Minister and are, thus,

independent governing entities. The Constitution of India recognizes these Union Territories with legislature as a separate class.

10. Thus, it would not be correct or permissible for the Union Territory of Chandigarh to claim any parity with the UTs of Delhi or Puducherry, both of which are UTs with Legislature and thus, stand on a different footing.

11. In any case, the issue of the membership structure of the BCCI has already been decided by its aforesaid judgments dt. 18.07.2016 [(2016) 8 SCC 535] and 09.08.2018 [(2018) 9 SCC 624]. There is no fundamental, constitutional or legal right for the UTCA to seek any relief for being declared as a Full Member of the BCCI. Thus, the Application of UTCA in the present proceedings does not establish any legal right for its claim of Full Membership of BCCI, and would not deserve any orders by this Hon'ble Court.

Maninder Singh

Senior Advocate

Amicus Curiae

Sridhar Potaraju, Senior Advocate

Prabhas Bajaj, Advocate-on-Record

NEW DELHI

26.01.2025

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
I.A. NO. 213372 OF 2024
IN
CIVIL APPEAL NO. 4235 OF 2014

IN THE MATTER OF:
THE BOARD OF CONTROL FOR CRICKET IN INDIA
…APPELLANT

VERSUS

CRICKET ASSOCIATION OF BIHAR
…RESPONDENT

AND IN THE MATTER OF:
UT CRICKET ASSOCIATION, CHANDIGARH

…APPLICANT

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Date: 09.12.2024

Submitted By:

M/s. Lawyer's Knit & Co.
Standing Counsel BCCI

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
I.A. NO. 21 2 OF 2024
IN
CIVIL APPEAL NO. 4235 OF 2014

IN THE MATTER OF:

THE BOARD OF CONTROL FOR CRICKET IN INDIA …APPELLANT

VERSUS

CRICKET ASSOCIATION OF BIHAR …RESPONDENT

AND IN THE MATTER OF:

UT CRICKET ASSOCIATION, CHANDIGARH …APPLICANT

REPORT OF BCCI ON THE IA FILED BY UTCA FOR GRANT OF FULL MEMBERSHIP

The UT Cricket Association, Chandigarh ("**UTCA**") has filed an interlocutory application in Civil Appeal No. 4235 of 2014 filed before the Hon'ble Supreme Court, seeking full membership status with the Board of Control for Cricket in India (hereinafter referred to as "**BCCI**").

At the outset, it is submitted that list of states which shall be given membership of the BCCI is provided for explicitly in the BCCI Memorandum of Association and Rules and Regulations (hereinafter referred to as "**BCCI Constitution**").

Further, it is submitted that BCCI is an autonomous and self-regulating body vested with the sole authority to determine its own membership, and any external body, entity or individual cannot demand or expect a full membership as a matter of right. Such matters lie entirely within BCCI's exclusive domain and are subject strictly to its BCCI Constitution, which has been duly sanctioned by this Hon'ble Court.

A. Background

1. The Hon'ble Supreme Court *vide* order dated January 22, 2015, in Civil Appeal No. 4235 of 2014, appointed a committee headed by Hon'ble Mr. Justice R.M. Lodha, Former Chief Justice of India (hereinafter referred to as "**Committee**") to analyze and

recommend structural and procedural reforms within the BCCI including amendments to the BCCI's Constitution and its existing Rules and Regulations.

The Hon'ble Supreme Court *vide* its order dated July 18, 2016, in Civil Appeal No. 4235 of 2014, accepted the report and recommendations with certain modifications made therein by the Committee. The recommendations addressed various issues concerning the governance and functioning of the BCCI, including the membership structure of the BCCI and related matters involving its member state associations.

2. Thereafter, on January 2, 2017, this Hon'ble Court appointed a Committee of Administrators (hereinafter referred to as "**the CoA**") to supervise BCCI's affairs. Accordingly, the CoA took charge of managing and supervising the affairs of BCCI including the matters regarding membership /affiliation to BCCI.

3. Subsequently, the Hon'ble Supreme Court, through its judgment dated August 9, 2018, in Civil Appeal No. 4235 of 2014, finalized the new Constitution of the BCCI. The judgment also provided specific directions for the BCCI regarding its implementation. The finalized BCCI Constitution was duly registered with the Registrar of Societies under the Tamil Nadu Societies Registration Act, 1975, on August 21, 2018.

4. By its order dated May 11, 2018, this Hon'ble Court directed the UT Cricket Association, Chandigarh (hereinafter referred to as "**UTCA**"), to submit a representation to the CoA regarding its claim for affiliation as a member of the BCCI.

5. Several other cricket associations from the Union Territory of Chandigarh also sought affiliation with the BCCI. Accordingly, the CoA issued a public notice inviting representations from cricket associations seeking affiliation from Chandigarh.

6. In response to the said notice, the CoA received representations from three cricket associations: (i) UTCA, (ii) Chandigarh Cricket Association affiliated with the Punjab Cricket Association (hereinafter referred to as "**CCA-P**"), and (iii) Chandigarh Cricket Association affiliated with the Haryana Cricket Association (hereinafter referred to as "**CCA-H**").

7. To adjudicate upon these claims, the CoA constituted an affiliation committee, comprising of Mr. Aunshuman Gaekwad and Mr. Saba Karim (hereinafter referred to as the "**Affiliation Committee**"), to assess the merits of the claimant associations and recommend the entity best suited to carry out, develop, and promote cricketing activities in the Union Territory of Chandigarh.

8. Upon a comprehensive scrutiny and analysis of the submissions made by the three claimant associations, the Affiliation Committee concluded that UTCA was the most suitable entity to fulfill the objectives of carrying out, developing, and promoting cricketing activities in the Union Territory of Chandigarh. The Affiliation Committee, accordingly, recommended that UTCA be granted affiliation with the BCCI as the representative cricket association from Chandigarh.

9. Pursuant to above, the CoA *vide* order dated August 1, 2019, granted associate membership to UTCA. This decision of the CoA was included in its Eleventh Status report approved by the Hon'ble Supreme Court.
   A copy of the decision of the CoA dated 1.08.2019 is attached herewith and annexed as **Annexure A1 (Page No. 6 to 13).**

10. The Supreme Court *vide* its order dated October 22, 2019, passed the directions pursuant to which the CoA demitted the BCCI's office and the elected office bearers of the BCCI assumed charge of its administration.

B. Relevant provisions of the BCCI's Constitution regarding the issue:

11. It is humbly reiterated that the BCCI is an autonomous body and any questions with respect to the membership are the complete and sole prerogative of the BCCI.

12. Notwithstanding the above, the BCCI adopted the amended Constitution pursuant to the Order of the Hon'ble Supreme Court dated August 9, 2018. It is submitted that Rule 3(a)(ii) (B) of the BCCI Constitution provides a definitive list of states which shall be given the full membership of the BCCI and Chandigarh is not recognized as one of the full members.

13. In this regard, it is appropriate to highlight that the demand raised by UTCA is baseless and unwarranted, in fact, this request is wholly misplaced. At the sake of repetition, it is important to mention that the BCCI Constitution, which has been duly approved by the Hon'ble Supreme Court, unambiguously prescribes a closed set of Full Members, each representing a recognized territorial jurisdiction as contemplated by the Constitution and Chandigarh does not find any place therein as a recognized Full Member entity, and there is no ambiguity on this issue.

14. It is submitted that the addition of any new entity as a Full Member under the exhaustive list provided in Rule 3(a)(ii)(B) of the BCCI Constitution can only be effected at the sole and exclusive discretion of the BCCI. Furthermore, any such amendment to the said list must strictly adhere to the procedure prescribed under Rule 45 of the BCCI Constitution.

15. Rule 45 of the BCCI Constitution explicitly prescribes the procedure for effecting any amendments or alterations to the Constitution. For ease of reference, the relevant provision is reproduced below:

> **"Rule 45 - Amendment and Repeal**
> *These Rules and Regulations of the BCCI shall not be repealed, added to, amended, or altered except when passed and adopted by a 3/4th majority of the members present and entitled to vote at a Special General Meeting of the General Body convened for the purpose or at the Annual General Meeting. Any such amendment will not be given effect to without the leave of the Hon'ble Supreme Court."*

16. The above provision makes it is abundantly clear that the BCCI exercises complete discretion over granting membership, guided by strict constitutional mandates. Rule 45 of the BCCI Constitution unequivocally requires that any alteration, addition, or amendment to the membership framework must be approved by a three-fourths majority of the Full Members and must thereafter receive the leave of the Hon'ble Supreme Court. Such a process is purposefully stringent, ensuring that membership cannot be conferred lightly or upon mere request. The UTCA cannot evade or dilute these requirements.

C. Other Aspects

17. The issue of affiliation of the UTCA to the BCCI has been already taken by the CoA after considering various aspects on the said issue. The BCCI is committed to developing the game of Cricket across India, whether for its members or Associate Members.

18. The BCCI is conscious of its duty to promote and foster the game of cricket throughout the nation. However, the mere presence of cricketing activity within a territory, such as the Union Territory of Chandigarh, does not and cannot entitle an association to Full Membership. The BCCI must safeguard its organizational integrity by upholding the structures and frameworks enshrined in its Constitution. Any deviation without following due constitutional process would undermine the BCCI's autonomy and established governance framework.

19. It is submitted that the claim made by the UTCA is contrary to the unequivocal provisions of the BCCI Constitution and disregards the established framework upheld by this Hon'ble Court. The applicant's reliance on prior recommendations or its current status as an Associate Member does not circumvent the mandatory procedural requirements for amending the Constitution. The status of Associate Membership, as presently held by UTCA, does not confer any automatic right or entitlement to Full Membership.

20. Full Membership can only be conferred following due compliance with the procedural and substantive requirements for constitutional amendment as set forth in the BCCI Constitution. Until such compliance is achieved, any claim to Full Membership remains legally untenable.

D. Conclusion

21. In view of the above, the UTCA's plea for Full Membership is entirely devoid of merit. The BCCI is not obligated to accommodate the demand of UTCA or to alter its Constitution to include Chandigarh as a Full Member. The decision to grant Full Membership is a matter of the BCCI's sole prerogative, exercised strictly under its constitutional framework and not subject to any external compulsion. There exists no legal or factual ground compelling the BCCI to undertake any constitutional amendment to grant Full Membership to the UTCA.

Date: 09.12.2024

Submitted By:

M/s. Lawyer's Knit & Co.
Standing Counsel BCCI

ANNEXURE A1

DECISION OF THE COMMITTEE OF ADMINISTRATORS REGARDING AFFILIATION FOR A CRICKET ASSOCIATION FROM THE UNION TERRITORY OF CHANDIGARH

1. By way of an order dated 11th May 2018 passed by the Hon'ble Supreme Court, the UT Cricket Association, Chandigarh ("**UTCA**"), was directed to put forth a representation before the Committee of Administrators on the matter of affiliation as a member of the BCCI.

2. The Committee of Administrators was informed that when the affiliation committee of BCCI visited Chandigarh in April 2001, there were certain other cricket associations that had also sought affiliation to BCCI from the Union Territory of Chandigarh. Accordingly, the Committee of Administrators issued a notice dated 12th July 2018 calling upon cricket associations desirous of seeking affiliation from the Union Territory of Chandigarh to make a representation to the Committee of Administrators in that behalf within a period of one week therefrom.

3. Pursuant to the aforesaid notice, apart from UTCA, representations were received from two other cricket associations namely Chandigarh Cricket Association (affiliated to Punjab Cricket Association) ("**CCA-P**") and Chandigarh Cricket Association (affiliated to Haryana Cricket Association) ("**CCA-H**").

4. To assist the Committee of Administrators to decide on which claimant association is to be granted affiliation to the BCCI, at its meeting held on 7th March 2019, the Committee of Administrators constituted an affiliation committee comprising of Mr. Anshuman Gaekwad and Mr. Saba Karim ("**Affiliation Committee**") to assess the merits of the claimant associations from Chandigarh and make a recommendation to the Committee of Administrators on which claimant association is best situated to carry out, develop and promote cricketing activities in the Union Territory of Chandigarh.

5. On 25th June 2019, the Affiliation Committee submitted its report to the Committee of Administrators ("**Report**"). The Report was based on an analysis of documents furnished by the claimant associations, the Affiliation Committee's personal visit to Chandigarh and meetings held with the said associations. The Report disclosed that the Affiliation Committee based its observations and findings on the following criteria – (i) Cricketing Activities; (ii) Cricketing Infrastructure; (iii) Administrative Infrastructure & Management; and (iv) Future Plans For Development Of The Game.

6. Based on the above criteria, the Affiliation Committee undertook scrutiny/analysis of the case for affiliation put forth by the three claimant associations. Hereinbelow is an extract from the Report *qua* the three claimant associations:

"*1.* ***CCA-P -*** *This Association was represented at the meeting with the Committee by its President, Vice President, Hon. Secretary and Treasurer. The Committee was informed that the Association was registered in the 1976 and has been affiliated to Punjab Cricket Association as a district association since then.*

(i) ***Cricketing Activities****: The Committee was informed that CCA-P is running coaching clinics at junior district level and also tournaments of various age groups.*

(ii) ***Cricketing Infrastructure:*** *It was informed that CCA-P has entered in Memorandums of Undertaking with some schools for utilization of their grounds/facilities. The Committee visited and viewed the said infrastructure in the schools and found that the same will not be good enough for BCCI matches. The grounds are small in size and lack in proper dressing rooms etc.*

(iii) ***Administrative Infrastructure & Management:*** *No documents related to CCA-P's constitution, accounts, Annual General Meetings etc. were provided to the Committee upon a request made in that behalf. However, as belatedly as 13th June 2019, copies of incomplete hand-written minutes of three Annual General Meetings were sent to the Committee. The said copies of the minutes merely contained a record of the attendees without any other details/particulars. On membership, it was informed that the Association has about 25 members being individuals and cricket clubs. There was no explanation provided as to how and on the basis of what criteria, the said individuals and clubs were made members of the Association. The Association comprises of three office bearers namely Mr. S.K. Kakkar (President), Mr. Mohinder Singh (Secretary) and Mr. PMS Banga (Treasurer) to administer its affairs. The Committee learnt that there was no electoral process followed to elect the said office bearers. The Committee learnt that the said office bearers have been occupying office since several years and no elections have been held at any point in time after the said office bearers took office. To run cricketing activities, it was informed that the Association had constituted three cricket committees comprising of individuals with cricketing experience namely the Technical and Coaching Committee, Selection Committee and Tournament & Fixtures Committee. However, in the course of discussions with the office bearers, it emerged that the authority of such committees was merely recommendatory and the decision-making power lay solely with the three office bearers even on cricketing matters. It was informed that CCA-P is run based on funds received through subsidies from the*

PCA, membership fees and sponsorship fees. Income Tax Returns, which were requested, were not provided.

(iv) ***Future Plans For Development Of The Game:*** *The plans comprised only of preparation for upcoming season to conduct coaching clinics. To generate funds, the Association proposed to lease out infrastructure, charge registrations fees, coaching fees and sponsorships.*

2. ***CCA-H -*** *This Association was represented at the meeting by young members not holding any post in the Association. These members showed the Committee an authority letter on private letterhead of the President of the Association authorizing them to attend the meeting on behalf of the Association. These members were unable to provide any information on most of the heads in the questionnaire including membership, administration, accounting methods, meetings, sources of income, cricket development programs, plans to sustain future activities, etc. The Committee was informed that the Association was established in 1977 and since then has been affiliated to Haryana Cricket Association as a district association.*

(i) ***Cricketing Activities:*** *The representatives were unable to provide any details/ information regarding the cricketing activities of the CCA-H.*

(ii) ***Cricketing Infrastructure:*** *The CCA-H does not have its own ground or an arrangement (in the form of a Memorandum of Understanding or otherwise) with any other establishment for use of grounds.*

(iii) ***Administrative Infrastructure & Management:*** *The office of CCA-H is run from one of the member's residence. Although no supporting documents were provided in this behalf, in the course of discussions, the Committee was informed that the cricket coaching/ tournaments are being conducted and financed by contributions from various individuals and subsidy from Haryana Cricket Association. On enquiry the members attending the meeting did not have much knowledge about various requirements to run the Association. The questionnaire prepared by the Affiliation Committee was given to the said members in order to give one more opportunity to the CCA-H to furnish all the required information along with authentic documents to the General Manager (Cricket Operations). A list of the Executive Committee/Governing Council members and Executive Members was provided. However, no details of how the said members were inducted or the said Executive Committee/Governing Council was elected were provided.*

(iv) ***Future Plans For Development Of The Game:*** *No plans were provided to the Committee.*

3. ***UTCA-*** *This Association was represented at the meeting by its President, Vice President and Gen Secretary. The Committee was informed that the Association was registered in the year 1980. There seemed to be active synergy and connect between the Association and former cricketers. This Association is independent and not affiliated to any State Cricket Association.*

(i) ***Cricketing Activities:*** *The Committee was informed that UTCA is running coaching clinics and conditioning programs at junior district level and also tournaments of various age groups from under-14 to seniors. Additionally, the Association has been holding clinics for umpires since many years.*

(ii) ***Cricketing Infrastructure:*** *The cricketing activities including many matches/ tournaments are carried out at a stadium in Sector 16 belonging to the State Government. The Association's office is also situated in the Cricket Stadium at Sector-16. The said stadium has hosted international and domestic matches in the past. There appeared to be synergy and co-operation between the Association officials and the administration of the Union Territory, which is helpful for conducting matches and tournaments. UTCA also has a Memorandum of Understanding having a term of 25 years with Mahajan School (promoted by one of the office bearers of the Association) and it is at an advanced stage of signing Memorandums of Understanding with 3 more grounds.*

(iii) ***Administrative Infrastructure & Management:*** *The office bearers stated that the Association has a close connect with former domestic and international cricketers from Chandigarh. The Association also stated that several such former cricketers have extended support to the Association for the purpose of affiliation. Emails from former cricketers endorsing the Association's request for affiliation were shared with the Committee. It was informed that UTCA is the only independent association in Chandigarh as opposed to CCA-P and CCA-H, which are affiliated to Punjab Cricket Association, and Haryana Cricket Association respectively. The Association's membership comprises of Founder Members, Life Members and Representative Members (comprising of schools, colleges and cricket clubs). The criteria applied for membership is for an individual to have achieved prominence in sporting activities at any level or in the areas of event management, administration, finance, taxation, media, management, hospitality, medicine or logistics or any other area which is required to successfully run the Association. As regards schools, colleges and clubs, for the purpose of granting them membership, it was informed that the criteria applied are to ascertain if they field cricket teams in tournaments. The current membership strength of the Association is 98 members out of whom 39 are recognized cricketers. The Association comprises of 11 office bearers each having a five-year term. It was informed that the current office bearers were elected at an Annual General Meeting held on 6th June 2016. Copies of the*

Minutes of the last three Annual General Meetings held on 6th June 2016, 29th July 2017 and 12th May 2018 were shared with the Committee. Further, copies of the Income Tax Returns for the last three years were shared with the Committee. The Association carries on several activities through ten designated committees namely the Organizing Committee, Tournament Committee, Technical Committee, Purchase and Refreshment Committee, First Aid Committee, Press, Media and Publicity Committee, Finance Committee, Audit Committee, Opening and Closing Ceremony Committee and the Coaching Committee. Each of these Committees is headed by a Chairman and has a convenor. Each of these Committees work on the basis of a defined scope and parameters and have been given the authority to take decisions accordingly. In the event of a major deviation, the matter is placed before the Executive Committee for approval. The major sources of funding for the Association are sponsorships, souvenir, grants and advertisements. It was informed that the Association had recently received a grant from the Hon. Governor of Punjab. It was also informed that the Association recently bagged a sponsorship of Rs. 5,00,000/- from a corporate for one of its tournaments in addition to other sponsorships.

(iv) ***Future Plans For Development Of The Game:*** *To execute future development plans, the Association is in the process of tying up with corporate sponsors, industry associations like CII and TIE as well as the Chandigarh Administration. This is apart from funds contemplated to be sourced through life membership fees."*

7. On the basis of the above scrutiny/analysis and taking an overall view of the relevant factors, the Affiliation Committee found and expressed the view that UTCA is best placed to carry out, develop and promote cricketing activities in the Union Territory of Chandigarh and accordingly recommended that UTCA should be considered for affiliation to the BCCI, as the cricket association from the Union Territory of Chandigarh. With regard to CCA-H, the Affiliation Committee found that the information and documents provided by CCA-H were inadequate for the Affiliation Committee to make a fair assessment of the association's ability to run cricket in Chandigarh.

8. On 26th June 2019, the Committee of Administrators addressed an email communication to the three claimant associations sharing a copy of the Report with them and inviting their objections and submissions on the Report within a period of seven days therefrom.

9. By way of a further email communication dated 1st July 2019, the Committee of Administrators informed the three claimant associations that the Committee of

Administrators has fixed a meeting on 6th July 2019 in New Delhi to hear the concerned parties in relation to affiliation of association from the Union Territory of Chandigarh. The claimant associations were requested to attend the said meeting if they so desired. The claimant associations were also informed that each association should be represented by not more than two representatives who should carry with them a valid authorization and copies of the written objections/submissions on the Report.

10. By way of an email dated 4th July 2019, the Committee of Administrators communicated the time and venue details for the meeting scheduled on 6th July 2019 to the three claimant associations. Whilst no objections/submissions on the Report were received by the Committee of Administrators from CCA-H and UTCA, by way of an email dated 1st July 2019 and letter dated 6th July 2019, CCA-P submitted its objections/submissions on the Report and requested the Committee of Administrators for an opportunity to present its case. However, in light of subsequent events as detailed below, it is no longer necessary for the Committee of Administrators to consider and deal with the objections/submissions of CCA-P.

11. On 6th July 2019, the Committee of Administrators held a meeting with representatives of the claimant associations in New Delhi, as scheduled. At the said meeting, CCA-P was represented by Mr. Harminder Singh Pannu and Mr. Dinesh Madra and UTCA was represented by Mr. Vivek Atray and Mr. Subash Mahajan. None attended on behalf of CCA-H. At the said meeting, the said claimant associations were given an opportunity to personally present their case for affiliation before the Committee of Administrators. Further, in the interest of mutual co-operation, the Committee of Administrators advised and implored the claimant associations (including CCA-H) to come together to form a single association, which would represent the interests of all the stakeholders of cricket in Chandigarh. Such a unified association would be recognized and affiliated as the Association from the Union Territory of Chandigarh. The representatives of the two claimant associations informed the Committee of Administrators that they would take necessary steps within a week in consultation with CCA-H to merge CCA-P and CCA-H into UTCA such that there would be one single unified association from the Union Territory of Chandigarh.

12. By way of an email dated 13th July 2019 sent to the Committee of Administrators on behalf of CCA-P, it was informed that the three claimant associations have decided to have a meeting on 15th July 2019 to work out the formalities for working together a a unified association.

13. By way of an email dated 19th July 2019, the Committee of Administrators requested the claimant associations to confirm within 4 (four) days if the proposed merger of CCA-P and CCA-H into UTCA has taken place and submit documentary evidence in relation to the same.

14. Thereafter, by way of email dated 23rd July 2019, the Committee of Administrators was informed by the UTCA that further to the meeting with the Committee of Administrators on 6th July 2019, the UTCA had officially made efforts to take along CCA-P and CCA-H in its fold for the better future of Chandigarh in the field of cricket. However, no response was received from CCA-H and the meeting with CCA-H had no outcome. In the case of CCA-P, after detailed deliberations, they had given UTCA their final merger letter which was enclosed. The Executive Committee of UTCA had approved the merger of CCA-P with UTCA.

15. This was followed by an email dated 24th July 2019 received by the Committee of Administrators from CCA-P by which it was informed that the CCA-P has merged with UTCA and that CCA-P's decision to merge with UTCA was taken with the approval of governing body of CCA-P.

DECISION ON AFFILIATION

16. The Affiliation Committee after examining all aspects relevant for the purpose of affiliation to the BCCI which included a personal visit to Chandigarh to understand the actual on-the ground situation, meetings and interactions with the representatives of the claimant associations, and analysis of information and documents submitted by them, arrived at a conclusion that UTCA is best placed to carry out, develop and promote cricketing activities in the Union Territory of Chandigarh and accordingly recommended that UTCA should be considered for affiliation to the BCCI, as the cricket association from the Union Territory of Chandigarh.

17. Further to the advice of the Committee of Administrators, the CCA-P has merged into the UTCA. In the circumstances, apart from UTCA, the only other claimant association that remains for consideration is CCA-H. The Report of the Affiliation Committee discloses that the information and documents provided by CCA-H were inadequate for the Affiliation Committee to make a fair assessment of the association's ability to run cricket in Chandigarh. Further, the CCA-H failed to submit objections/submissions on the Report of the Affiliation Committee when called upon to do so by the Committee of Administrators. The CCA-H also failed to attend the meeting with the Committee of Administrators on 6th July 2019 the purpose of which was to give the claimant associations an opportunity to personally present their case for affiliation. From the UTCA's email dated 23rd July 2019, it emerges that CCA-H did not provide any response to UTCA's suggestion/effort to effect a merger of CCA-H into UTCA and a meeting held between the representatives of the two associations did not result in any outcome. In any case, the Committee of Administrators is satisfied that there is no error or infirmity in the Affiliation Committee's recommendation not to grant affiliation to CCA-H but instead grant the same to UTCA.

18. In the circumstances and for the reasons stated above, the Committee of Administrators is of the view that UTCA is eminently suitable for the grant of affiliation to BCCI. This

is more so now that CCA-P has merged with UTCA. Accordingly, the Committee of Administrators hereby grants associate membership of the BCCI to UTCA for the Union Territory of Chandigarh.

19. In addition to being published on the BCCI Website, it is directed that this decision be filed before the Hon'ble Supreme Court under intimation to the Learned Amicus Curiae.

Dated this 1st day of August 2019.

Mr. Vinod Rai	Ms. Diana Edulji	Lt. Gen. (Retd.) Ravindra Thodge
(Chairman)	(Member)	(Member)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 4235 OF 2014

Board of Control for Cricket **……Appellant**

Versus

Cricket Association of Bihar & Ors. **……Respondents**

I.A.s filed by Kerala Cricket Association (KCA)

S. No	IA Number & Date of filing	Filed by [As per Office Report]	Relief Sought (along-with brief description of facts pleaded in the Application)	Recommendations
1.	**I.A 107158 / 2023** **Filed on 23.05.2023** (Application for Appropriate Directions)	**Kerala Cricket Association** (Mr. Ranjith K.C., Adv.)	**PRAYER:** (i) Permit the Applicant Association to carry out the Amendments to Rules No. 3 (a)(i), 4 (1), 14 (2) (a) 25 (B)(i) , 26(2)(A)(ii)(a), 26 B (i), 26 E(ii) and 26 G (ii) in the Constitution / Bye-laws of Kerala Cricket Association which have been approved in the Special General Meeting held on 14.05.2022. **Note:-** The Kerala Cricket Association (KCA), has filed this application for permission to amend its Constitution. The KCA, registered under the Travancore, Cochin, Literary, Scientific and Charitable Societies Registration Act, 1955 seeks to alter specific clauses of their Constitution i.e.	Since the present Application seeks permission of this Hon'ble Court to carry out amendments to the Constitution of KCA, the BCCI ought to be directed to submit its report on the Application, and whether the proposed Amendments are in compliance with the constitution of the BCCI. Similar orders were passed in relation to the Application of Bihar Cricket Association (I.A. 221667 / 2023) by order dt. **08.01.2024 of this Hon'ble Court** in the present proceedings. A

			Rules 3 (a)(i), 4 (1), 14 (2) (a), 25 (B)(i), 26(2)(A)(ii)(a), 26 B (i), 26 E(ii) and 26 G (ii). The KCA had previously incorporated recommendations from the Justice R.M. Lodha Committee as directed by this Hon'ble Court. Subsequent to this, the KCA Constitution was registered with the Registrar of Societies, Thiruvananthapuram. Citing "practical difficulties" encountered after implementing the new Constitution, the KCA is now seeking approval of this Hon'ble Court, to carry out the proposed amendments. The KCA has *inter alia* contended that increasing the number of members with expertise in both the General Body and the Apex Council is crucial to achieving the aims and objectives of the Association. They submit that many other State Associations under the BCCI already provide for individual membership. The Applicant contends that increasing the number of councillors in the Apex Council is needed because the number is currently too low. KCA also submits that eligibility criteria of former players to become members of Standing Committee has been relaxed in other State Associations and ought to be relaxed for the KCA as well.	copy of the said order is annexed herewith as **ANNEXURE B**.

2.	**I.A 32719 / 2025** **Filed on 04.02.2025** (Application for Impleadment)	**Kerala Cricket Association (KCA)** (Mr. Ranjith K.C., Adv.)	PRAYER: (i) An order impleading the applicant the Kerala Cricket Association as respondent in Civil Appeal No 4235 of 2014 titled as Board of Control for Cricket in India Vs Cricket Association of Bihar & Ors.	

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE/ORIGINAL/EXTRA-ORDINARY/INHERENT JURISDICTION

Civil Appeal No 4235 of 2014

The Board of Control for Cricket in India .... Appellant(s)

Versus

Cricket Association of Bihar & Ors ....Respondent(s)

WITH

Writ Petition (Civil) No 1279 of 2019
SLP(C) No 19979 of 2021
Contempt Petition (Civil) No 1835 of 2017
Contempt Petition (Civil) No 1020 of 2019
Contempt Petition (Civil) No 496 of 2020
Contempt Petition (Civil) No 276 of 2021
Contempt Petition (Civil) No 542 of 2022

O R D E R

1 On 6 December 2022, this Court requested Mr Maninder Singh, *amicus curiae*, to submit a tabulated position bifurcating the IAs in four categories:

(i) IAs which would have to be disposed of granting liberty to the applicants to pursue remedies in accordance with law;

(ii) IAs which were rendered infructuous;

(iii) IAs which had been mediated; and

(iv) IAs which would be required to be considered by the Court.

2 This exercise has been carried out by Mr Maninder Singh, *amicus curiae*, with Mr Sridhar Potaraju and Mr Prabhas Bajaj, counsel, in terms of the order dated 6 December 2022.

3 The first category of IAs which would stand disposed of by granting liberty to the applicants to pursue remedies in accordance with law are tabulated below:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
21.	I.A. 81233 / 2018
22.	I.A. No. 81234 / 2018
32.	I.A. 170132 / 2018
33.	I.A. 170134 / 2018
40.	I.A. 53616 / 2019
42.	I.A. 62051 / 2019
47.	I.A. 72928 / 2019
52.	I.A. 117713 / 2019
53.	I.A. 117717 / 2019
56.	I.A. 130124 / 2019
57.	I.A. 130518 / 2019
60.	I.A. 141846 / 2019
61.	I.A. 141854 / 2019
63.	I.A. 153825 / 2019
64.	I.A. 153826 / 2019
65.	I.A. 154021 / 2019
66.	I.A. 154018 / 2019
68.	I.A. 161354 / 2019
74.	I.A. 78325 / 2020
75.	I.A. 93379 / 2020
78.	I.A. 127550 / 2020
81.	I.A. 119895 / 2021

82.	I.A. 119910 / 2021
91.	I.A. Diary No. 109694 / 2022
95.	I.A. 137318 / 2022
98.	I.A. 166022 / 2022
99.	I.A. 166031 / 2022
101.	I.A. 170353 / 2022
102.	I.A. 202916 / 2022

4 The number of the IAs in the above tabulation is in terms of the Office Report dated 5 December 2022.

5 The following IAs have been rendered infructuous:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
1.	I.A. 36 / 2017
2.	I.A. 38 / 2017
3.	I.A. 39 / 2017
4.	I.A. 40 / 2017
5.	I.A. 43 / 2017
6.	I.A. 44 / 2017
7.	I.A. 45 / 2017
8.	I.A. 47 / 2017
9.	I.A. 49 / 2017
10.	I.A. 50 / 2017
11.	I.A. 51 / 2017
12.	I.A. 31339 / 2017
13.	I.A. 47253 / 2017
14.	I.A. 48254 / 2017
15.	I.A. 55731 / 2017
16.	I.A. 110240 / 2017

17.	I.A. 110244 / 2017
19.	I.A. 125999 / 2017
20.	I.A. 31454 / 2018
25.	I.A. 108130 / 2018
26.	I.A. 120190 / 2018
27.	I.A. 131096 / 2018
28.	I.A. 134678 / 2018
29.	IA No. 134679 / 2018
30.	I.A. 138009 / 2018
31.	I.A. 160010 / 2018
34.	I.A. 7343 / 2019
35.	I.A. 7345 / 2019
38.	I.A. 52054 / 2019
39.	I.A. 52295 / 2019
43.	I.A. 64918 / 2019
44.	I.A. 64922 / 2019
45.	I.A. 65003 of 2019
46.	I.A. 65043 / 2019
48.	I.A. 74320 / 2019
49.	I.A. 74323 / 2019
54.	I.A. 122683 / 2019
55.	I.A. 123354 / 2019
62.	I.A. 146810 / 2019
67.	I,A. 156583 / 2019
73.	I.A. 77403 / 2020
76.	I.A. 103289 / 2020
77.	I.A. 115111 / 2020
85.	I.A. 163851 / 2021
86.	I.A. 163852 / 2021
87.	I.A. 163883 / 2021
88.	I.A. 43521 / 2022
94.	I.A. Diary No. 137196/ 2022

97.	I.A. 165077/2022, 165081/2022 and 165743/2022

6 The following IA is disposed of as the matter was settled through mediation by the previous amicus curiae:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
18.	I.A. 121303 / 2017

7 The fourth category consisting of IAs which have to be dealt with by the Court is tabulated below:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
23.	I.A. 105962 / 2018
24.	I.A. 105965 of 2018
36.	I.A. 8235 / 2019
37.	I.A. 8240 / 2019
41.	I.A. 62048 / 2019
50.	I.A. 114725 / 2019
51.	I.A. 116989 / 2019
70.	I.A. 185737 / 2019
72.	I.A. 59061 / 2020
79.	I.A. 41508 / 2021
83.	I.A. 121828 / 2021
84.	I.A. 121834 / 2021
89.	I.A. 61895 / 2022
90.	I.A. 100332 / 2022
96.	I.A. 140723 / 2022

8 Apart from the above categories, the following IAs shall stand dismissed in view of the previous orders passed by this Court from time to time:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
58.	I.A. 1735606 / 2019
59.	I.A. 135608 / 2019
80.	I.A. 61639 / 2021

9 The following IA for withdrawal shall stand allowed:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
100.	I.A. 167628 / 2022

10 The following contempt petitions have been rendered infructuous and are disposed of accordingly:

S.No. (as per Office Report dated 5 December 2022)	Contempt Petition No.
1.	Contempt Petition (Civil) No. 1835 / 2017
3.	Contempt Petition (Civil) No 1020 / 2019
4.	Contempt Petition (Civil) No 496 of 2020
5.	Contempt Petition (Civil) No 276 / 2021
6.	Contempt Petition (Civil) No 542 / 2022

IA 221667 of 2023

11 The application has been moved by the Bihar Cricket Association seeking approval of its draft Constitution to bring it in conformity with the constitution of the BCCI, as approved by this Court.

12 A copy of the IA, together with the draft Constitution, shall be submitted to the BCCI unless it has already been submitted.

13 The BCCI shall furnish its report on whether the draft constitution is in compliance and shall forward its report to the *amicus curiae* for placing before this Court. This exercise shall be completed on or before 15 February 2024.

14 IA is accordingly disposed of.

15 IA No 221669 of 2023 seeking exemption from filing official translation is disposed of.

IA Nos 112680 and 112681 of 2022

16 Ms Mallika Agarwal, counsel appearing on behalf of the applicants, with Mr Arjun Singh Bhati, AOR, seeks the permission of the Court to withdraw the IAs. The IAs are dismissed as withdrawn.

IA No 59052 of 2020

17 Mr Gaurav Sharma, counsel appearing on behalf of the applicant – Comptroller and Auditor General, seeks the permission of the Court to withdraw the IA. The IA is dismissed as withdrawn.

IA Nos 111359 and 223744 of 2023

18 Copies of the IAs be served on the *amicus curiae*.

19 List the proceedings on 19 February 2024.

20 The *amicus curiae* is requested to place before the Court an updated position of the IAs.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[J B Pardiwala]

.....J.
[Manoj Misra]

New Delhi;
January 08, 2024
-S-

ITEM NO.29 COURT NO.1 SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).4235/2014

THE BOARD OF CONTROL FOR CRICKET IN INDIA Appellant(s)

VERSUS

CRICKET ASSOCIATION OF BIHAR & ORS. Respondent(s)

(WITH IA No. 223744/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 223712/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 221667/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 221669/2023 - EXEMPTION FROM FILING O.T., IA No. 223743/2023 - INTERVENTION/IMPLEADMENT)

WITH
W.P.(C) No. 1279/2019 (X)
(WITH IA No. 176592/2023 - APPLICATION FOR PERMISSION, IA No. 159580/2019 - STAY APPLICATION)

SLP(C) No. 19979/2021 (XII-A)
(WITH IA No. 158084/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 158083/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-01-2024 These matters were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

Mr. Maninder Singh, Sr. Adv. (Amicus Curiae)
Mr. Sridhar Potaraju, AOR
Mr. Prabhas Bajaj, Adv.
Mr. Aayush Advocate, Adv.
Mr. Rajat Srivastava Advocate, Adv.

For Appellant(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Soayib Qureshi, AOR
Ms. Trisha Chandran, Adv.
Ms. Aparna Singh, Adv.
Ms. Radha Gupta, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. S Udaya Kumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
Mr. Kanu Aggarwal, Adv.
Mr. Lakshay Saini, Adv.
M/S. Lawyer S Knit & Co, AOR

Mrs. Maninder Acharya, Sr. Adv.
Mr. Piyush Sharma, AOR
Mr. Shivam Dubey, Adv.
Mr. Anuj Kumar Sharma, Adv.

Mr. Senthil Jagadeesan, AOR
Mr. Abhishek Singh, AOR

Mr. Amol Chitale, Adv.
Mr. Sarthak Sharma, Adv.
Mr. Nirnimesh Dube, AOR

For Respondent(s) **Mr. Atmaram NS Nadkarni, Sr. Adv.**
Mr. Santosh Mishra, AOR
Mr. Salvador Santosh Rebello, Adv.
Ms. Deepti Arya, Adv.
Mr. Siddhant Gupta, Adv.
Ms. Manisha Gupta, Adv.
Ms. Arzu Paul, Adv.
Mr. Rishikesh Haridas, Adv.
Mr. Venkita Subramoniam T.R, AOR
Mr. Sarvesh Singh, AOR

Mr. K. K. Mohan, AOR

Mr. Amol Chitale, Adv.
Mr. Sarthak Sharma, Adv.
Mrs. Pragya Baghel, AOR

Ms. Kamakshi S. Mehlwal, AOR
Mr. Abhik Kumar, Adv.
Mr. Sanveer Mehlwal, Adv.
Ms. Pallavi Parmar, Adv.
Mr. Rinku Mathur, Adv.

Mr. Praveen Swarup, AOR
Mr. Anish R. Shah, AOR
Mr. Raghavendra S. Srivatsa, AOR

Ms. Celeste Agarwal, Adv.
Mr. Mohan Babu Agarwal, Adv.
Ms. Akansha Agarwal, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Ms. Rashmi Singh, AOR

Mrs. Bina Gupta, AOR

Mr. Gagan Gupta, AOR

Mr. R. Chandrachud, AOR

Mr. Anshuman Ashok, AOR

Mr. Chandra Bhushan Prasad, AOR

Mr. Shree Pal Singh, AOR

Mr. Ritesh Kumar Chowdhary, AOR

Ms. Manju Sharma, AOR

Mr. V. K. Biju, AOR
Mrs. Ria Sachthey, Adv.
Mr. Chetanya Singh, Adv.
Ms. Vijay Lakshmi, Adv.
Mrs. Rubina Jawed, Adv.
Mr. Shaji George, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Mahesh Agarwal, Adv.
Mr. Ankur Saigal, Adv.
Mr. Nishant Rao, Adv.
Mr. E. C. Agrawala, AOR

Mr. Chirag M. Shroff, AOR

Dr. Abhishek Atrey, AOR
Ms. Ambika Atrey, Adv.
Ms. Vidyottma Jha, Adv.

Mr. Nirnimesh Dube, AOR

Mr. P. Narasimhan, AOR

Mr. Santosh Kumar - I, AOR

Ms. Liz Mathew, AOR

Mr. Balaji Srinivasan, AOR

Mr. Rajat Sehgal, AOR

M/S. Lawyer S Knit & Co, AOR

Mr. Arjun Garg, AOR

Ms. Sonia Mathur, AOR

Mr. Snehasish Mukherjee, AOR

Mr. Rajat Mittal, AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Zeeshan Diwan, AOR
Mr. Shrutanjaya Bharadwaj, Adv.
Ms. Tanya Srivastava, Adv.
Mr. Ahmed Faraz, Adv.

Mr. Pai Amit, AOR
Ms. Pankhuri Bhardwaj, Adv.
Mr. Rahat Bansal, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. S. Udaya Kumar Sagar, AOR

Mr. Sukant Vikram, AOR

Mr. K. Krishna Kumar, AOR

Mr. Sandeep Devashish Das, AOR

Mr. Saurabh Trivedi, AOR
Ms. Rachna Gandhi, Adv.

Mr. Kaustubh Shukla, AOR

Mr. Akhilesh Kumar Pandey, AOR

Mr. Kabir Hathi, Adv.
Ms. Jesal Wahi, AOR

Mr. P.S. Patwalia, Sr. Adv.
Mr. Ranjeet Kumar, Sr. Adv.
Mr. Gaurav Sharma, AOR
Mr. Prateek Bhatia, Adv.
Mr. Dhawal Mohan, Adv.
Mr. Paranjay Tripathi, Adv.
Mr. Rajesh Raj, Adv.
Ms. Ankita Dogra, Adv.

Mr. Sahil Tagotra, AOR
Ms. Abhivyakti Banerjee, Adv.
Mr. Aditya Swain, Adv.
Mr. Gajendra Singh Negi, Adv.

Ms. Purnima Krishna, AOR

Mr. Neeraj Kumar Sharma, AOR

Mr. Ashok Panigrahi, AOR

Mr. Pashupathi Nath Razdan, AOR

Mr. Aditya Ranjan, AOR

Ms. Uttara Babbar, AOR

Mr. Gaichangpou Gangmei, AOR

Mr. Shekhar G Devasa, Adv.
Mr. Manish Tiwari, Adv.
Ms. Thashmitha Muthanna, Adv.
Mr. Shashi Bhushan Nagar, Adv.
Mr. Vishwanath Chaturvedi, Adv.
M/S. Devasa & Co., AOR

Ms. Ruchi Kohli, AOR

Ms. Anushree Prashit Kapadia, AOR

Mr. Udayaditya Banerjee, AOR

Mr. Arjun Singh Bhati, AOR
Mr. Gurdeep Singh, Adv.
Mr. Abhinav Nagar, Adv.

Mr. Neeraj Shekhar, AOR
Dr. Sumit Kumar, Adv.

Mr. Ankolekar Gurudatta, AOR
Dr. M Manigopi, Adv.
Mr. Amith J, Adv.
Mr. Korada Pramod Kumar, Adv.

Mr. Kaushik Poddar, AOR
Mr. Saurabh Jain, Adv.

Mr. Anshuman Ashok, AOR
Mr. Jayant Mohan, AOR

Mr. Ramakrishnan Viraraghavan, Sr. Adv.
Mr. Shashank Shekhar, Adv.
Mr. Arjav Jain, Adv.
Mr. K Krishna Kumar, Adv.
Mr. Chander Shekhar Ashri, AOR

Mr. Deeptakirti Verma, AOR
Ms. Sneha Kalita, AOR
Mr. Tarun Gupta, AOR
Mr. Nar Hari Singh, AOR
M/S. Mukesh Kumar Singh And Co., AOR
Ms. Charu Ambwani, AOR

Dr. Sumant Bharadwaj, Adv.

Mr. Sunny Raman, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Vedant Bharadwaj, Adv.
Mr. Nishant Kumar, Adv.
Mr. Amol Chitravanshi, Adv.
Mr. D.M. Sharma, Adv.

Mr. Samir Ali Khan, AOR

Mr. P. V. Yogeswaran, AOR

Mr. Rabin Majumder, AOR

Mr. Rauf Rahim, AOR

Mr. Aditya Verma, AOR

Mr. M. P. Devanath, AOR

UPON hearing the counsel the Court made the following
O R D E R

1 On 6 December 2022, this Court requested Mr Maninder Singh, *amicus curiae*, to submit a tabulated position bifurcating the IAs in four categories:

(i) IAs which would have to be disposed of granting liberty to the applicants to pursue remedies in accordance with law;

(ii) IAs which were rendered infructuous;

(iii) IAs which had been mediated; and

(iv) IAs which would be required to be considered by the Court.

2 This exercise has been carried out by Mr Maninder Singh, *amicus curiae*, with Mr Sridhar Potaraju and Mr Prabhas Bajaj, counsel, in terms of the order dated 6 December 2022.

3 The first category of IAs which would stand disposed of by granting liberty to the

applicants to pursue remedies in accordance with law are tabulated below:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
21.	I.A. 81233 / 2018
22.	I.A. No. 81234 / 2018
32.	I.A. 170132 / 2018
33.	I.A. 170134 / 2018
40.	I.A. 53616 / 2019
42.	I.A. 62051 / 2019
47.	I.A. 72928 / 2019
52.	I.A. 117713 / 2019
53.	I.A. 117717 / 2019
56.	I.A. 130124 / 2019
57.	I.A. 130518 / 2019
60.	I.A. 141846 / 2019
61.	I.A. 141854 / 2019
63.	I.A. 153825 / 2019
64.	I.A. 153826 / 2019
65.	I.A. 154021 / 2019
66.	I.A. 154018 / 2019
68.	I.A. 161354 / 2019
74.	I.A. 78325 / 2020
75.	I.A. 93379 / 2020
78.	I.A. 127550 / 2020
81.	I.A. 119895 / 2021
82.	I.A. 119910 / 2021
91.	I.A. Diary No. 109694 / 2022
95.	I.A. 137318 / 2022
98.	I.A. 166022 / 2022
99.	I.A. 166031 / 2022

101.	I.A. 170353 / 2022
102.	I.A. 202916 / 2022

4 The number of the IAs in the above tabulation is in terms of the Office Report dated 5 December 2022.

5 The following IAs have been rendered infructuous:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
1.	I.A. 36 / 2017
2.	I.A. 38 / 2017
3.	I.A. 39 / 2017
4.	I.A. 40 / 2017
5.	I.A. 43 / 2017
6.	I.A. 44 / 2017
7.	I.A. 45 / 2017
8.	I.A. 47 / 2017
9.	I.A. 49 / 2017
10.	I.A. 50 / 2017
11.	I.A. 51 / 2017
12.	I.A. 31339 / 2017
13.	I.A. 47253 / 2017
14.	I.A. 48254 / 2017
15.	I.A. 55731 / 2017
16.	I.A. 110240 / 2017
17.	I.A. 110244 / 2017
19.	I.A. 125999 / 2017
20.	I.A. 31454 / 2018
25.	I.A. 108130 / 2018
26.	I.A. 120190 / 2018

27.	I.A. 131096 / 2018
28.	I.A. 134678 / 2018
29.	IA No. 134679 / 2018
30.	I.A. 138009 / 2018
31.	I.A. 160010 / 2018
34.	I.A. 7343 / 2019
35.	I.A. 7345 / 2019
38.	I.A. 52054 / 2019
39.	I.A. 52295 / 2019
43.	I.A. 64918 / 2019
44.	I.A. 64922 / 2019
45.	I.A. 65003 of 2019
46.	I.A. 65043 / 2019
48.	I.A. 74320 / 2019
49.	I.A. 74323 / 2019
54.	I.A. 122683 / 2019
55.	I.A. 123354 / 2019
62.	I.A. 146810 / 2019
67.	I,A. 156583 / 2019
73.	I.A. 77403 / 2020
76.	I.A. 103289 / 2020
77.	I.A. 115111 / 2020
85.	I.A. 163851 / 2021
86.	I.A. 163852 / 2021
87.	I.A. 163883 / 2021
88.	I.A. 43521 / 2022
94.	I.A. Diary No. 137196/ 2022
97.	I.A. 165077/2022, 165081/2022 and 165743/2022

6 The following IA is disposed of as the matter was settled through mediation by

the previous amicus curiae:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
18.	I.A. 121303 / 2017

7 The fourth category consisting of IAs which have to be dealt with by the Court is tabulated below:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
23.	I.A. 105962 / 2018
24.	I.A. 105965 of 2018
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37.	I.A. 8240 / 2019
41.	I.A. 62048 / 2019
50.	I.A. 114725 / 2019
51.	I.A. 116989 / 2019
70.	I.A. 185737 / 2019
72.	I.A. 59061 / 2020
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83.	I.A. 121828 / 2021
84.	I.A. 121834 / 2021
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8 Apart from the above categories, the following IAs shall stand dismissed in view of the previous orders passed by this Court from time to time:

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59.	I.A. 135608 / 2019
80.	I.A. 61639 / 2021

9 The following IA for withdrawal shall stand allowed:

S.No. (as per Office Report dated 5 December 2022)	I.A. No.
100.	I.A. 167628 / 2022

10 The following contempt petitions have been rendered infructuous and are disposed of accordingly:

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3.	Contempt Petition (Civil) No 1020 / 2019
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5.	Contempt Petition (Civil) No 276 / 2021
6.	Contempt Petition (Civil) No 542 / 2022

IA 221667 of 2023

11 The application has been moved by the Bihar Cricket Association seeking approval of its draft Constitution to bring it in conformity with the constitution of the BCCI, as approved by this Court.

12 A copy of the IA, together with the draft Constitution, shall be submitted to the BCCI unless it has already been submitted.

13 The BCCI shall furnish its report on whether the draft constitution is in compliance and shall forward its report to the *amicus curiae* for placing before this Court. This exercise shall be completed on or before 15 February 2024.

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15 IA No 221669 of 2023 seeking exemption from filing official translation is disposed of.

IA Nos 112680 and 112681 of 2022

16 Ms Mallika Agarwal, counsel appearing on behalf of the applicants, with Mr Arjun Singh Bhati, AOR, seeks the permission of the Court to withdraw the IAs. The IAs are dismissed as withdrawn.

IA No 59052 of 2020

17 Mr Gaurav Sharma, counsel appearing on behalf of the applicant – Comptroller and Auditor General, seeks the permission of the Court to withdraw the IA. The IA is dismissed as withdrawn.

IA Nos 111359 and 223744 of 2023

18 Copies of the IAs be served on the *amicus curiae*.

19 List the proceedings on 19 February 2024.

20 The *amicus curiae* is requested to place before the Court an updated position of the IAs.

(SANJAY KUMAR-I) **(SAROJ KUMARI GAUR)**
DEPUTY REGISTRAR **ASSISTANT REGISTRAR**

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 4235 OF 2014

Board of Control for Cricket **……Appellant**

Versus

Cricket Association of Bihar & Ors. **……Respondents**

SLPs in Hyderabad Cricket Association case

S.No.	SLP Number and details	Parties	Summary	Recommendations
1.	**SLP (Civil) No 6819 of 2021** **Filed on 05.05.2021** (Arising out of the Final Impugned Order dated 06.04.2021 passed by the Hon'ble High Court for the State of Telangana at Hyderabad in Civil	**M/S. BUDDING STAR CRICKET CLUB (Petitioner)** **Respondents** **1. CHARMINAR CRICKET CLUB;** **2. THE HYDERABAD CRICKET ASSOCIATION**	These 2 SLPs have been filed against the Final Impugned Judgment dated 06.04.2021 passed by the Hon'ble High Court for the State of Telangana at Hyderabad in Civil Revision Petition No.117 of 2021. By the Impugned Judgment, the Hon'ble High Court allowed the Revision Petition by Respondent No. 1 and dismissed the Suit filed by M/s Budding Star Cricket Club challenging the appointment of the Ombudsman and Ethics Officer of Hyderabad Cricket Association.	A gist of the recommendations made by the Ld. Single Member Committee (Hon'ble Mr. Justice Retd. L. Nageswara Rao) is annexed herewith as **ANNEXURE E**. The recommendations of the Ld. Single Member Committee are placed at **Pg. 136 of I.A. 112981 / 2024**.

	Revision Petition No.117 of 2021)		During the pendency of the Special Leave Petitions, this Hon'ble Court by an order dt. **22.08.2022** appointed a Supervisory Committee under the Chairmanship of retired Chief Justice of High Court of Andhra Pradesh along with three members which included an IPS Officer being Director General, Anti-Corruption Bureau, Telangana State and Ex-Indian Cricketer and Director of Hyderabad Cricket Academy of Excellence. Subsequently, by an order dated **14.02.2023**, this Hon'ble Court directed that the Supervisory Committee will not survive considering the fact that fair and proper elections of the executive body of the Hyderabad Cricket Association were essential. A retired Judge of this Court was appointed as a Single Member Committee (Justice L. Nageswara Rao) to conduct the elections. The elections were held under the supervision of the Single Member Committee. Further the Single Member Committee made certain recommendations to be incorporated in the Constitution of the Hyderabad Cricket Association. When the said report of the Single Member Committee was placed before this Court, a large number of objections were filed by different parties, some of them supporting the recommendations and others	A total of 20 recommendations have been made by the Ld. Single Member Committee. Insofar as Recommendation Nos. 1 to 3, 5, 8, 10 to 20 are concerned they would not require any substantial amendment to the Constitution OR they are issues pertaining to inter-se functioning of HCA. Thus, this Hon'ble Court may consider directing the BCCI to submit its Report in relation to Recommendation Nos. 4, 6 and 9 of the Ld. Single Member Committee.
2.	**SLP (Civil) No 6779 of 2021** **Filed on 30.04.2021** (Arising out of the Final Impugned Order dated 06.04.2021 passed by the Hon'ble High Court for the State of Telangana at Hyderabad in Civil Revision Petition No.117 of 2021)	**THE HYDERABAD CRICKET ASSOCIATION** **Respondents:** **1. CHARMINAR CRICKET CLUB** **2. BUDDING STAR CRICKET CLUB**		

			objecting to the same on various grounds. In the meanwhile, this Hon'ble Court vide order dt. **05.12.2023** (annexed herewith as **ANNEXURE C**) directed that the recommendations of the Single Member Committee shall be implemented, pending consideration of the objections of the parties. While considering the said objections, the Ld. Coordinate Bench of this Hon'ble Court by its order dt. 03.01.2025 **[2025 SCC Online SC 25]** found it fit to direct these SLPs to be listed alongwith the present case, in order to consider the recommendations made by the Single Member Committee appointed by this Hon'ble Court. A copy of the order dt. 03.01.2025 of this Hon'ble Court **[2025 SCC Online SC 25]** is annexed herewith as **ANNEXURE D**. Insofar as the main issue in the SLP is concerned, it no longer survives since the Ombudsman's tenure is already over. The relevant facts have been narrated in **I.A. No. 112981 / 2024 in SLP(C) 6819 / 2021**. The newly elected body of Hyderabad Cricket Association conducted its 86th AGM and was given an opportunity to file objections to the Single Member Committee's report dated	

			29.10.2023. The objections raised included concerns that certain recommendations, such as those related to membership, player representation, and age / tenure limits, would curtail the fundamental right to form an association **[Pg 10 last para of I.A. No. 112981 / 2024]**. The Petitioner has sought modification of the order dated 05.12.2023 and a stay on the implementation of Recommendation Nos. 1, 4, 8, 9 & 12 **[Pg. 19 para 14 of I.A. NO. 112981/2024 in SLP (C) No. 6819 / 2021]**.	
3.	**I.A. No. 165993 / 2024 in SLP (Civil) 6779 / 2021** **Filed on: 30.07.2024** **(**Appropriate Orders/ Directions)	**Applicants:** 1. **Karimnagar District Cricket Association;** 2. **Warangal District Cricket Association;** 3. **Khammam District Cricket Association.**	These 3 District Associations, have filed an application for directions, seeking the implementation of recommendations made by the Single Member Committee [comprising Hon'ble Mr. Justice (Retd.) L. Nageshwar Rao] regarding the Hyderabad Cricket Association (HCA). The Applicants' grievances include the alleged mismanagement and corruption in HCA affairs, which has led to a deterioration of cricket standards in Telangana, as well as disparity in membership and a lack of representation for district cricket associations in the HCA. They contend that the HCA has failed to provide adequate support and	

			infrastructure to District Cricket Associations, despite resolutions passed in the Annual General Meeting to allocate funds for this purpose. The Applicants also submit that there has been non-implementation of proposals and recommendations of the Single Member Committee and the BCCI directions, alleging bias towards city teams and clubs by HCA officials. Having been denied the opportunity to play in the HCA A1 league, the Applicants contend that they had approached the Ethics Officer and Ombudsman Incharge, but no verdict has been reached.	
4.	**I.A. No. 167209 / 2024 in SLP (Civil) 6779/2021** **Filed on: 31.07.2024** **Intervention Application**		This Application has been filed by the three Associations seeking intervention in the SLP.	
5.	**I.A. No. 279845 / 2024 in SLP (Civil) 6779 / 2021** **Filed on 03.12.2024**		Additional documents have been filed by the Applicants alongwith this Application to place on record that a combined team representing all the districts of Telangana won the A-Division T-20 league tournament conducted by the HCA.	

	Application for permission to file Additional Documents		It is alleged that the District Cricket Associations were not allowed to participate in league tournaments conducted by the Hyderabad Cricket Association for the last 50 years. The combined districts team was allowed to participate in the 2024-2025 League Matches and subsequently won the T-20 tournament due to the intervention of the Hon'ble High Court for the State of Telangana in W.P No. 18413 of 2024. The Applicant contends that despite winning the tournament, not a single player from the districts team has been selected to represent the Hyderabad Cricket Association in the ongoing BCCI Syed Ali Mustaq Ali T-20 Tournament. In the past 50 plus years, not even seven to eight players from the districts of Telangana have represented the Hyderabad Cricket Association across all age categories in tournaments conducted by the BCCI.	
6.	**I.A. No. 267828 / 2024 in SLP (Civil) 6779 / 2021** **Filed on 20.11.2024** Intervention/ Impleadment	**The Hyderabad Cricket Association** (Application for impleadment of BCCI)	The HCA filed this Application in the SLP, praying for impleadment of BCCI in the SLP. In the Application, it has been contended that the Constitution of the HCA, following this Hon'ble Court's directives, mirrored the BCCI's Constitution. Rule 45 of the HCA Constitution mandates seeking leave from this Hon'ble Court before any amendments can be carried out, and the broader issues relating to	

			BCCI's Constitution are pending adjudication in Civil Appeal No. 4235 of 2014. The Applicant contends that any changes to the HCA constitution without similar changes to the BCCI's constitution would violate the judgments of this Hon'ble Court in the BCCI case, making BCCI a necessary party for the present dispute.	

REVISED FOR APPEARANCE ONLY

ITEM NO.12 COURT NO.2 SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6779/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRP No. 117/2021 passed by the High Court For The State Of Telangana At Hyderabad)

M/S THE HYDERABAD CRICKET ASSOCIATION Petitioner(s)

VERSUS

M/S CHARMINAR CRICKET CLUB & ANR. Respondent(s)

(IA No. 192397/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 158427/2021 - CLARIFICATION/DIRECTION
IA No. 190923/2023 - CLARIFICATION/DIRECTION
IA No. 187898/2023 - INTERVENTION/IMPLEADMENT
IA No. 189252/2023 - INTERVENTION/IMPLEADMENT
IA No. 187899/2023 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

WITH
SLP(C) No. 6819/2021 (XII-A)

SLP(C) No. 16526/2021 (XII-A)
(IA No. 204404/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 164838/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 92506/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 12837/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 206506/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 16628/2021 (XII-A)

Date : 05-12-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Prakhar Sharma, Adv.
Mr. Swapnil Choudhary, Adv.
Mr. Anil Gaur, Adv.
Ms. Anu Gupta, AOR

Mr. Byrapaneni Suyodhan, Adv.
Ms. Tatini Basu, AOR
Mr. Kumar Shashank, Adv.
Ms. Nitipriya Kar, Adv.
Mr. Bharat J Joshi, Adv.

Ms. Shreyasi Kunwar, AOR

Mr. Avishkar Singhvi, Adv.
Mr. Vinay P Tripathi, Adv.
Mr. B. Shravanth Shanker, AOR
Mr. B. Yeshwanth Raj, Adv.
Mr. Vivek Kumar Singh, Adv.
Mr. Rahul Jajoo, Adv.

For Respondent(s) Mr. Ashutosh Dubey, AOR

Single Member Committee
Mr. Santhosh Krishnan, AOR
Ms. Deepshikha Sansanwal, Adv.

Mr. Shashi Bhushan Kumar, AOR

Mr. B. Shravanth Shanker, AOR

Mr. Gaichangpou Gangmei, AOR
Mr. Arjun D. Singh, Adv.
Mr. Yashvir Kumar, Adv.
Ms. Lothungbeni T. Lotha, Adv.
Mr. Yimyanger Longkumer, Adv.

UPON hearing the counsel the Court made the following

O R D E R

An adjournment letter has been circulated by learned counsel for the petitioner who seeks to give some response to the report of Hon'ble L. Nageswara Rao, J. (Retd.) appointed for purposes of holding the elections. Mr. Avishkar Singhvi, learned counsel also seeks to intervene on behalf of newly elected association(s) to assist the Court.

We have perused the report which contains the re-commendation from page 33 onwards. We find prima facie these are salutary recommendations. We, however, would not like to shut out parties from having their say.

However, as an interim measure, we direct that the recommendations in the meantime will come into force and be implemented.

List in the Month of February, 2024.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER

ITEM NO.12 COURT NO.2 SECTION XII-A

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Mr. Anil Gaur, Adv.
Ms. Anu Gupta, AOR

Mr. Byrapaneni Suyodhan, Adv.
Ms. Tatini Basu, AOR
Mr. Kumar Shashank, Adv.
Ms. Nitipriya Kar, Adv.
Mr. Bharat J Joshi, Adv.

Ms. Shreyasi Kunwar, AOR

Mr. Avishkar Singhvi, Adv.
Mr. Vinay P Tripathi, Adv.
Mr. B. Shravanth Shanker, AOR
Mr. B. Yeshwanth Raj, Adv.
Mr. Vivek Kumar Singh, Adv.
Mr. Rahul Jajoo, Adv.

For Respondent(s) Mr. Ashutosh Dubey, AOR
Mr. Shashi Bhushan Kumar, AOR

Mr. B. Shravanth Shanker, AOR

Mr. Gaichangpou Gangmei, AOR
Mr. Arjun D. Singh, Adv.
Mr. Yashvir Kumar, Adv.
Ms. Lothungbeni T. Lotha, Adv.
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2025 SCC OnLine SC 25

In the Supreme Court of India

(BEFORE VIKRAM NATH AND SATISH CHANDRA SHARMA, JJ.)

SLP (Civil) No. 6779 of 2021

Hyderabad Cricket Association ... Petitioner(s);

Versus

Charminar Cricket Club and Another ... Respondent(s).

With

SLP(C) No. 6819 of 2021

And

SLP(C) No. 16526 of 2021

And

SLP(C) No. 16628 of 2021

SLP (Civil) No. 6779 of 2021, SLP(C) No. 6819 of 2021, SLP(C) No. 16526 of 2021 and SLP(C) No. 16628 of 2021

Decided on January 3, 2025

Entertainment, Amusement, Leisure and Sports — Sports, Sportspersons, Sports Bodies and Authorities — Sports Bodies and Associations — BCCI and State Cricket Associations — Harmony in Regulations, Constitutions, Guidelines of — Court appointed Single Member Supervisory Committee's recommendations for Hyderabad Cricket Association, though prima facie salutary, may conflict with Constitution of BCCI — Matters directed to be tagged with Civil Appeal No. 4235 of 2014 dealing with broader issue of Constitution of Board of Control for Cricket in India (BCCI) and its impact on State Cricket Associations

(Paras 3 and 4)

Advocates who appeared in this case :

Mr. Amit Sibal, Sr. Adv., Mr. Vinay P Tripathi, Adv., Mr. B. Shravanth Shanker, AOR, Ms. Vinamra Kopariha, Adv., Mr. Ankit Handa, Adv., Mr. B Yeshwanth Raj, Adv., Mr. Siddharth Luthra, Sr. Adv., Mr. Gaurav Agrawal, Sr. Adv., Mr. Avishkar Singhvi, Adv., Ms. Monalisa Kosaria, AOR, Mr. Rahul Jajoo, Adv., Ms. Grahita Agarwal, Adv., Mr. Vivek Kumar Singh, Adv., Mr. Byrapaneni Suyodhan, Adv., Ms. Tatini Basu, AOR, Mr. Kumar Shashank, Adv., Ms. Shreyasi Kunwar, AOR, for Petitioner(s);

Mr. Rakesh Kumar Khanna, Sr. Adv., Mr. Abhishek Chauhan, Adv., Ms. Rajshri A Dubey, Adv., Mr. Amit P Shahi, Adv., Ms. Rajshri Dubey, Adv., Ms. Rajshri A. Dubey, Adv., Mr. H.B. Dubey, Adv., Mr. H.B. Dubey,

Adv., Mr. Amit P. Shahi, Adv., Mr. Amit Kumar, Adv., Mr. Ashutosh Dubey, AOR, Mr. Vipin Sanghi, Sr. Adv., Ms. Rao Vishwaja, Adv., Mr. P Vamshi Rao, Adv., Mr. P. Mohith Rao, AOR, Ms. J Akshitha, Adv., Mr. Shaik Sohil Akthar, Adv., Mr. Eugene S Philomene, Adv., Ms. Apoorva Jha, Adv., Mr. Gaurav Yadav, Adv., Ms. Mounika Kalakoti, Adv., Mr. Sudhir Kumar Saxena, Sr. Adv., Mr. Aviral Saxena, AOR, Mr. Abhinav Sharma, Adv., Mr. Harsh Srivastava, Adv., Mr. Arihant Singh, Adv., Mr. Jayanth Bhushan, Sr. Adv., Mr. Shravanth Paruchuri, AOR, Mr. Anand Sanjay M. Nuli, Sr. Adv., Mr. Suraj Kaushik, Adv., Mr. Dharm Singh, Adv., Mr. Shivraj Singh, Adv., Mr. Abhishek Singh, Adv., Ms. Akhila Wali, Adv., M/s. Nuli & Nuli, AOR, Mr. Vinay P Tripathi, Adv., Mr. B. Shravanth Shanker, AOR, Ms. Grahita Agarwal, Adv., Mr. Shashi Bhushan Kumar, AOR, Mr. Krishna Dev Jagarlamudi, AOR, Ms. Filza Moonis, AOR, Mr. Akshay Mann, Adv., Mr. Sravan Kumar Karanam, AOR, Mr. Byrapaneni Suyodhan, Adv., Ms. Tatini Basu, AOR, Mr. Kumar Shashank, Adv., Mr. Gaichangpou Gangmei, AOR, Mr. Arjun D. Singh, Adv., Mr. Maitreya Mahaley, Adv., Ms. Nisha Pandey, Adv., Mr. D. Ramakrishna Reddy, Adv., Mrs. D. Bharathi Reddy, AOR, Mr. Nishant Sharma, Adv., Ms. Adviteeya, Adv., Mr. Anirudh Sanganeria, AOR, for Respondent(s).

The Order of the Court was delivered by

VIKRAM NATH, J.:— The special leave petitions were filed assailing the correctness of the judgment and order dated 06.04.2021 passed by the High Court for the State of Telangana at Hyderabad in Civil Revision Petition No. 117 of 2021.

2. The facts giving rise to the present petitions are as follows:

2.1. Respondent No. 2 M/s Budding Star Cricket Club instituted a suit before the Civil Court registered as PSROP No. 17 of 2020 seeking a declaration that the appointment of the Ombudsman and the Ethics Officer by the Apex Council was not in accordance with the Constitution of the Hyderabad Cricket Association.

2.2. In the said suit, I.A. No. 674 of 2020 was preferred, in which the Civil Court, while allowing the application, passed an order for suspension of the decision of the Apex Council appointing the Ombudsman cum Ethics Officer during the pendency of the said suit, till its disposal.

2.3. The said order was challenged by way of Civil Revision Petition No. 117 of 2021 before the High Court. The High Court by the impugned order dated 06.04.2021 allowed the Revision, set aside the order of suspension of the appointment of Ombudsman cum Ethics Officer and I.A. No. 674 of 2020 was dismissed with cost of Rs. 25,000/-. Further, the High Court dismissed the suit itself by the impugned order. Assailing the correctness of the same, the present Special Leave Petitions were filed.

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2.4. During the pendency of these petitions, various orders were passed and with passage of time, the scope of these petitions has been widely enlarged. By an order dated 22.08.2022, this Court appointed a Supervisory Committee under the Chairmanship of retired Chief Justice of High Court of Andhra Pradesh along with three members which included an IPS Officer being Director General, Anti-Corruption Bureau, Telangana State and Ex-Indian Cricketer and Director of Hyderabad Cricket Academy of Excellence.

2.5. Later on, by an order dated 14.02.2023, this Court directed that the Supervisory Committee will not survive considering the fact that fair and proper elections of the executive body of the Hyderabad Cricket Association were essential. A retired Judge of this Court was appointed as a Single Member Committee to conduct the elections. The elections were held under the supervision of the Single Member Committee. Further the Single Member Committee made certain recommendations to be incorporated in the Constitution of the Hyderabad Cricket Association. When the said report of the Single Member Committee was placed before this Court, a large number of objections were filed by different parties, some of them supporting the recommendations and others objecting to the same on various grounds.

2.6. This Court further passed an order dated 05.12.2023 and *prima facie* found that the recommendations made by the Single Member Committee were salutary recommendations. However, this Court observed that it would not like to shut out the parties from having their say. Further, as an interim measure, it was directed that the recommendations in the meantime will come into force and be implemented. Thereafter, the matters have been taken up on a number of occasions and arguments were heard on several dates.

3. On 05.12.2024 when the matters were taken up, Mr. Avishkar Singhvi, learned counsel appearing for the elected office bearers informed this Court that Civil Appeal No. 4235 of 2014 is pending consideration before another Bench of this Court, where some of the issues involved in the present cases are also being considered. Further, the said Civil Appeal is dealing with a broader issue relating to the Constitution of Board of Control for Cricket in India (BCCI) and there is a direction passed therein, based on the guidelines and Constitution approved by this Court, that all States Cricket Associations would have their Constitution in line with the Constitution of the BCCI. It was also submitted by Mr. Singhvi that some of the recommendations made by the Single Member Committee would be in conflict with the Constitution of BCCI and therefore, if the Hyderabad Cricket Association adopts the same, there would be a direct conflict with the directions issued in the said appeal. He thus submitted that the present matters

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may also be heard with Civil Appeal No. 4235 of 2014 so that there are no conflicting views and orders. Further the Regulations, Constitutions, Guidelines of BCCI and that of the State Cricket Associations are in conformity with each other and as per the judgment and directions of this Court passed in Civil Appeal No. 4235 of 2014. Some of the counsels appearing for the intervenors have supported the submissions made by Mr. Singhvi. Whereas others have opposed and have submitted that this Court may proceed with these matters and there is nothing which may come in conflict with the judgment and directions passed in Civil Appeal No. 4235 of 2014.

4. Having given our anxious consideration and without going into the merits of the matters, once the issue is raised that the recommendations made by the Single Member Committee which are to be approved/disapproved in the present case, may be in conflict or not in consonance with the Constitution, Regulations and Guidelines of the BCCI, it would only be appropriate that these matters may be tagged with Civil Appeal No. 4235 of 2014 and heard by the same bench.

5. We accordingly direct the Registry to place the papers before Chief Justice of India for passing appropriate orders.

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SL. NO	RECOMMENDATIONS OF LD. SINGLE MEMBER COMMITTEE
1.	**CONTINUATION OF HCAE PERSONNEL** I have appointed the members of the HCAE, as well as the committees for selections of players effective from 02.05.2023. It would be my recommendation that they are allowed to continue in line with their contract, for a period of 2 years. This would help in maintaining the impetus that the cricket has got in Telangana while also restricting the erstwhile practice of undue interference in team selection, for money.
2.	**APPOINTMENT OF OMBUDSMAN AND ETHICS OFFICER** The elected Apex Council must be directed to appoint an Ombudsman and an Ethics Officer, who can push for good governance of HCA while also dealing with issues of conflict of interest. This would be in line with the HCA Memorandum of Association and Rules and Regulations 2018.
3.	**PURSUING CRIMINAL CASES AGAINST PERSONS WHO WERE INVOLVED IN HCA ADMINISTRATION** Pursuant to a forensic audit of HCA accounts, 4 criminal complaints have been filed by Mr. Sunil Bose Kante [CEO, HCA] at the Uppal police station, Hyderabad. A PIL has also been filed in the Telangana high court by a third party, asking for criminal investigation pertaining to the misappropriation of funds, at the HCA. Fair and impartial investigation should be done without any delay.
4.	**MEMBERSHIP AND SUPPORT TO ALL DISTRICT CRICKET ASSOCIATIONS (DCA)** Under Section 2(a) of the HCA Bylaws, one of the core objective and purpose of the HCA is to control and improve the quality of cricket across the entire state of Telangana, and as such, it states that, *"To control and improve quality and standards of the game of Cricket in Telangana lay down policies, roadmaps, guidelines and make rules and regulations (and amend or alter them) in all matters relating to the game of Cricket, recognizing that the primary stake holders are the players and Cricket fans in Telangana and that accountability, transparency, and purity integrity of the Game are the core values"*. In light of the same, it is key that all DCA's are made HCA members with voting rights and are provided with better facilities and competition exposure. With abundance of talent available across Telangana, the HCA must provide infrastructure support to all districts across Telangana by way of quality cricket fields for such talent to shine and develop. The HCA must also develop suitable accommodation facility for players from other Telangana districts travelling to Hyderabad to play HCA matches or tournaments. The provision of such accommodation to the players may be done for free or at a minimal charge. The growth of development at the district must stem from the

	DCA's, and as such, the HCA must extend all possible support to all DCAs across the State and aim for local talent development.
5.	**SET UP OF ANTI-CORRUPTION UNIT AND ENGAGEMENT OF FORMER PLAYERS AS OBSERVERS** It has come to my attention that certain HCA officer bearers and selectors, were selecting players and teams for HCA matches by accepting bribes. Scoresheets of games were being tampered and matches were being rigged, – all of this has to stop. Therefore, an Anti-Corruption Unit (ACU) must be setup by the HCA that investigates all such issues. In addition, former cricket players may be engaged by HCA in the capacity of observers for cricket matches on a remuneration basis. These observers shall observe and provide notes on the respective matches.
6.	**AMENDMENT OF HCA BYLAWS TO ALLOW FOR ADMISSION AND REMOVAL OF MEMBERS** In the HCA, I identified multiple issues pertaining to club's membership and documentation. However no action could be taken against the errant clubs, as no provision exists in the HCA Byelaws to admit or remove members. The HCA must amend its bylaws to establish criteria for admitting and disqualifying members, along with consequences of disqualification, wherein the consequences must ensure provision for strict action against erring office bearers. Member associations and the HCA should maintain records of registrations and disqualifications for future accountability and must promptly submit to HCA, documentation related to changes in office bearers or ownership. Fair elections are crucial for transparency and effective governance in member associations.
7.	**FRAMING OF RULES OF CONDUCT OF HCA MEMBERS** The Memorandum of Association of the HCA 2018 requires that HCA in consultation with the CEO shall frame regulations regarding the discipline and conduct of players, match officials, team officials, administrators, committee members and others associated with HCA. No rules have been framed to this effect. The CEO of the HCA should be directed to frame these rules and regulations, preferably in consultation with the Ethics Officer and Ombudsman.
8.	**INQUIRIES TO BE CONDUCTED BY HCA APEX COUNCIL:** With the scanty material made available to me along with the other information that gathered, enquiry was conducted by me without too much support of HCA. Subsequent to which, conflicts of interest was identified with respect to 57 HCA member clubs. The order dated 31.07.2023 was passed by me and thereafter, an interim report was filed before this Court. Subsequently, I received emails stating that there are other person(s) who fall within the ambit of conflicts of interest, identified by me in my order. These complaints came to me after the Order dated 31.07.2023 had been passed, the interim report

	was filed and Election Officer was appointed to conduct the elections. Therefore the proceedings were not opened again. However, it is imperative that an enquiry is conducted against such member(s)/person(s), who are similarly placed. In this regard, it is the duty of the HCA Apex Council possessing the powers of the HCA General Body, to take up such responsibility.
9.	**PLAYER REPRESENTATION IN HCA MEMBER(S) ASSOCIATION(S)** To prioritize the welfare and voices of cricket players, it is crucial to integrate them into the governance and decision-making processes. To achieve this, every HCA member association should be obligated to establish a Player's Body that would work collaboratively, and actively participate in the management and governance of the sport within their respective jurisdictions. These Player's Bodies should be integrated into the member associations with representation in their General Body and Executive Committee as the same will ensure that athletes are being heard and also promote athletes' involvement in sports governance and management.
10.	**LEGAL STRATEGY AND IMPETUS** The HCA's Apex Council must be directed to pay attention to the legal cases filed against the HCA, as I have noted that in several cases, the HCA was set ex-parte. The same needs to be addressed and tackled so that the HCA is better represented before Courts.
11.	**DECLARATION OF CONFLICTS OF INTEREST** Office bearers of all member associations of HCA must file a declaration (by affidavit or otherwise) to the effect that that they have no conflict of interest in respect of having control over more than one member association. For any declarations that are subsequently determined to be false, the Ombudsman or Ethics Officer, as the case may be, should take strict action.
12.	**AGE AND TENURE LIMIT APPLICATION** The age and tenure guidelines imposed by National Sports and Development Code 2011, as well as the Lodha Committee Report should be made applicable to the member clubs and the DCAs, all of whom shall form part of the HCA. Member clubs have significant influence in Hyderabad's cricket governance, and bypassing age and tenure restrictions has led to unchecked power, lobbying, and corruption. Similarly, DCAs play a crucial role in local sports development, and imposing these restrictions on their office bearers will promote clean, corruption-free associations and encourage fresh ideas for the benefit of local players.

13.	**REGULAR HCA AUDITS** Since 2017, the HCAs accounts were not duly audited, and the last audit was conducted for the financial year of 2017 – 2018. The same is unacceptable and must be rectified by ensuring that the HCA conducts regular internal and statutory audits in accordance with the guidelines laid down by the ICAI, and in line with the HCA Constitution as well as the guidelines laid down by BCCI for the same.
14.	**FORENSIC AUDITS** The forensic audit of HCA of a period of one year revealed instances of diversion of funds, misappropriation of assets / monies belonging to HCA and the modus operandi adopted by the parties in order to give effect to the financial misappropriation. Therefore, to go beyond standard financial audits and into the details of transactions, records, and documentation of that shall provide a comprehensive understanding of any financial irregularities or misconduct, the HCA Apex Council must conduct forensic audit of the HCA in the event it has been informed or been given information on any suspicious transactions in order to investigate financial irregularities, fraud, or misconduct within the HCA.
15.	**AUDIT OF ACCOUNTS OF MEMBER ASSOCIATIONS** Since the member associations are voting members of the HCA and play a key role in its governance and management, they must also be required to conduct regular internal and statutory audits of their accounts and duly submit the reports of the same to the HCA. As such, Section 3 (b) of the HCA Bylaws states that, *"All Members shall, on or before 15* November of each year, inform and update the HCA as to the names of their Office Bearers and the members of their respective Governing Bodies/ Managing Committees / Apex Councils, their respective tenures, the audited statement of accounts and the balance sheets."* Therefore, the member associations must audit their accounts every year and submit them to the HCA, after which the HCA must thoroughly evaluate the same and conduct inquiries, if needed, and take appropriate action in the event of any irregularities that come to the fore.
16.	**CONTINUING THE HCA LEAGUES AND RESTRUCTURING TOURNAMENTS ORGANISED BY HCA** The HCA was defunct and in a dire straits. While I have kick started things with a record 847 league matches, proper maintenance of grounds, transparent selections and appointment of staff at the HCA, for both men and women, more needs to be done. As such, the HCA, needs to continue its activities in a transparent manner and support all the budding cricketers. Leagues and matches need to be conducted regularly and completed on time to provide competition and

	teams must be selected on merit. The leagues also need to be restructured to include District Cricket Associations as well.
17.	**RECORDING OF HCA MATCHES** In light of volume and severity of complaints received for HCA matches being fixed and/or scoresheets of the same being tampered with, it is imperative that all HCA matches are video recorded by the HCA and securely stored in its possession. Scoresheets for all HCA matches must be maintained digitally so as to avoid any possibility of human intervention and possible tampering therein.
18.	**IMPROVEMENT OF THE STADIUM** Due to the utter negligence of the HCA management, the Rajiv Gandhi International Cricket Stadium ("Stadium") was not properly maintained. As pe the recce report received from the IPL Team of Sunrisers Hyderabad, the Stadium required major upgrades, all of which were duly carried out. However, it is imperative that the HCA management is be directed to pay more attention for improvement of the infrastructure as well as the facilities at the Stadium to serve the general public who visit the stadium to witness matches, as well as maintain the Stadium to ensure that it meets the requirements of cricket played at the international level.
19.	**PURCHASES THROUGH TENDERS** In order to avoid arbitrary selection of vendors for works to be done at the HCA, the HCA must float detailed tenders and invite bids from vendors through the HCA website. The said floated tenders must contain the full scope of work along with a procedure and a reasonable deadline for bidding, as well as deadlines for resolution of any queries by a prospective bidder. Once the deadline lapses, the bids received must be thoroughly evaluated on merit by HCA and the bid that suits the HCA objectives the best, must be chosen and announced via the HCA website.
20.	**LIMITING EXCESSIVE MANPOWER** I have observed that the HCA has hired excess staff amounting to over 95 people, thereby leading to disproportionate spending on salaries and professional fees. The manpower at the HCA must be rationalised to ensure efficient use of funds and as such, transparent and professional hiring practices should be adopted with clear job requirements and industry-standard salary increases.

IN THE SUPREME COURT OF INDIA
CIVIL APPEAL NO. 4235 / 2014

IN THE MATTER OF:

BOARD OF CONTROL FOR CRICKET IN INDIA …… APPELLANT

VERSUS

CRICKET ASSOCIATION OF BIHAR & ORS. …… RESPONDENTS

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2.	**ANNEXURE A** A copy of the order dt. 14.07.2017 passed by this Hon'ble Court.	3 - 5

Maninder Singh
Senior Advocate

Sridhar Potaraju,
Senior Advocate

Amicus Curie

Prabhas Bajaj, Advocate-on-Record

PLACE: NEW DELHI
DATE: 20.03.2025

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 4235 OF 2014

Board of Control for Cricket **……Appellant**

Versus

Cricket Association of Bihar & Ors. **……Respondents**

Note in relation to I.A.s referred in order dt. 18.03.2025

S. No	IA Number & Date of filing	Filed by [As per Office Report]	Relief Sought (along-with brief description of facts pleaded in the Application)	Recommendations
1.	**I.A. 105962 / 2018** Filed on 31.07.2018 (Application for Impleadment)	Anurag Singh Thakur (Mr. Snehashish Mukherjee, Advocate)	**Prayer:** **(**a) Pass an order permitting Impleadment of the Applicant in CA No. 4235/2014. **Note**:- The Applicant has been involved with the affairs of the BCCI since the year 2000 in various capacities and was also elected as the President of the BCCI subsequently. The Applicant states that he was involved with the implementation of the Justice Lodha Committee recommendations as approved by this Hon'ble Court vide Judgement dated 18.07.2016 [reported in (2016) 8 SCC 535]. The grievance of	The suo-motu contempt proceedings initiated by this Hon'ble Court against the Applicant vide order dt. 02.01.2017 had stood closed by the subsequent order dt. 14.07.2017 passed by this Hon'ble Court in Suo Motu Contempt Petition (Crl.) 1, 2 and 3 / 2017, inter alia, with the following observations:- *"…… In pursuance of the aforesaid order, an affidavit has been filed by the contemnor-respondent. The contemnor-respondent also, as assured by Mr. P.S. Patwalia, learned senior counsel appearing for the contemnor, is personally present in the Court. The*

			the Applicant is that he was not represented in his capacity as the President of BCCI nor in his personal capacity. Be that as it may, this Hon'ble Court vide Order dated 02.01.2017 [reported in (2017) 2 SCC 333], directed the Applicant herein to cease and desist from being involved in the affairs of the BCCI while further issuing a Contempt Notice and a Show Cause Notice under Sections 195 read with 340 of the Code of Criminal Procedure 1973. The Applicant states that a significant amount of damage has been cause to him and his public image after reading the adverse remarks of this Hon'ble Court once he was furnished with the copy of the above Order dated 02.01.2017. It is on these grounds that the Applicant has sought to be impleaded in the matter.	*contemnor-respondent has also expressed his regret and states that whatever has been stated in the affidavit has come from the core of his heart.* *Mr. Gopal Subramanium, learned Amicus Curiae has submitted that the whole episode can be closed as regards the contemnor-respondent because of the affidavit filed. Mr. P.S. Patwalia, learned senior counsel also submits that there was some kind of mis-information or miscommunication.* *Regard being had to the factual scenario in entirety, we drop the proceedings for contempt and also the direction for initiation of the proceedings under Section 340 Cr.P.C. and the notice stands discharged……"* A copy of the said order dt. 14.07.2017 is annexed herewith as **ANNEXURE A**. In view of the aforesaid order, this Hon'ble Court having accepted the explanation / apology of the Applicant, the Applicant's prayer for recall / expunging the observations in the order dt. 02.01.2017 may be considered by this Hon'ble Court in light of the order dt. 14.07.2017.
2.	**I.A. 105965 / 2018** Filed on 31.07.2018 (Application for recall of court order)		**Prayer**: (a) Pass an order recalling the Order dated 02.01.2017 by this Hon'ble Court in CA No. 4235/2014.	

ANNEXURE F

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

SUO MOTO CONTEMPT PETITION (CRL.) No.1 OF 2017
IN
CIVIL APPEAL NO.4235 OF 2014

... Petitioner(s)

Versus

In Re: Anurag Thakur, Former President of B.C.C.I. Respondent(s)

WITH

SUO MOTO CONTEMPT PETITION (CRL.) No.2 OF 2017
IN
CIVIL APPEAL NO.4236 OF 2014
AND
SUO MOTO CONTEMPT PETITION (CRL.) No.3 OF 2017
IN
CIVIL APPEAL NO.1155 OF 2015

O R D E R

This Court on 7th July, 2017, had passed the following order:-

> "In the course of hearing of these petitions, regard being had to the earlier affidavit filed by the contemnor-respondent, we asked Mr. P.S. Patwalia, learned senior counsel appearing for him, whether he would file an affidavit of absolutely unequivocal and categorical unconditional apology.
>
> Mr. Patwalia has submitted that there was some kind of mis-communication/mis-information and the contemnor- respondent is prepared to file an unconditional apology, adding the said phrase. He is permitted to do so. Let the affidavit be filed by 12th July, 2017.

Let the matter be listed at 3.00 p.m. on 14th July, 2017. Mr. Patwalia has assured this Court that the contemnor- respondent shall remain personally present in the Court on that day."

In pursuance of the aforesaid order, an affidavit has been filed by the contemnor-respondent. The contemnor-respondent also, as assured by Mr. P.S. Patwalia, learned senior counsel appearing for the contemnor, is personally present in the Court. The contemnor-respondent has also expressed his regret and states that whatever has been stated in the affidavit has come from the core of his heart.

Mr. Gopal Subramanium, learned Amicus Curiae has submitted that the whole episode can be closed as regards the contemnor-respondent because of the affidavit filed. Mr. P.S. Patwalia, learned senior counsel also submits that there was some kind of mis-information or mis-communication.

Regard being had to the factual scenario in entirety, we drop the proceedings for contempt and also the direction for initiation of the proceedings under Section 340 Cr.P.C. and the notice stands discharged.

.....J.
[Dipak Misra]

.....J.
[A.M. Khanwilkar]

.....J.
[D.Y. Chandrachud]

New Delhi
July 14, 2017.

ITEM NO.304 COURT NO.2 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO CONTEMPT PETITION (CRL.) NO.1 OF 2017
IN
CIVIL APPEAL NOS.4235 OF 2014

... Petitioner(s)

VERSUS

IN RE: ANURAG THAKUR, FORMER PRESIDENT OF BCCI Respondent(s)

WITH S.M.C.(Crl) No.2/2017 In C.A. No.4236/2014 (XVII)

S.M.C.(Crl) No.3/2017 In C.A. No. 1155/2015 (XVII)

Date : 14-07-2017 These petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

Mr. Gopal Subramaniam, Sr. Adv. A.C.

For Petitioner(s)

For Respondent(s) Mr. P.S. Patwalia, Sr. Adv.
Mr. Siddharth Garg, Adv.
Mr. Snehasish Mukherjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the signed order, the proceedings for contempt and also the direction for initiation of the proceedings under Section 340 Cr.P.C. are dropped and the notice stand discharged.

(Chetan Kumar) (H.S. Parasher)
Court Master Court Master
(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA
CIVIL APPEAL NO. 4235 / 2014

IN THE MATTER OF:

BOARD OF CONTROL FOR CRICKET IN INDIA …… APPELLANT

VERSUS

CRICKET ASSOCIATION OF BIHAR & ORS. …… RESPONDENTS

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S.No.	Particulars	Pg.No.
1.	NOTE ON BEHALF OF AMICUS CURIAE IN I.A. NO. 23074 / 2025 FILED BY BIHAR CRICKET ASSOCIATION (BCA).	1 – 3
2.	**ANNEXURE A** A copy of the order dt. 04.02.2025 passed by this Hon'ble Court.	4 - 11

Maninder Singh
Senior Advocate
Amicus Curie

Sridhar Potaraju
Senior Advocate
Amicus Curie

Prabhas Bajaj, Advocate-on-Record

PLACE: NEW DELHI
DATE: 25.03.2025

S.No.	Rules of BCA Constitution approved by this Hon'ble Court vide order dated 04.02.2025.	BCA's Proposed Changes to its Constitution (IA No. 23074/2025)	Reason for Proposed Amendment as provided by BCA	BCCI's Comments	Proposed Amendment by Amicus Curiae
1.	**Rule 28(2)A(ii)** The Men's Selection Committee shall consist of FIVE persons to be appointed by the BCA, at the Annual General Meeting, on such terms and conditions as may be decided by the Committee of Management from time to time. ***Only former players of BCA*** who have played for India or have played a minimum of 03 Ranji Trophy Matches or 05 One Day Senior Domestic Tournament of BCCI shall be eligible to be appointed to this committee, provided that they have retired from the game at least 5 years previously. The player who has achieved most among the members of the Committee shall be appointed as chairperson.	**Rule 28(2) A(ii)** The Men's Selection Committee shall consist of FIVE persons to be appointed by the BCA, at the Annual General Meeting, on such terms and conditions as may be decided by the Committee of Management from time to time. ***Only former players of BCA/ Any Member Association of BCCI*** who have played for India or have played a minimum of 03 Ranji Trophy Matches or 05 One Day Senior Domestic Tournament of BCCI shall be eligible to be appointed to this committee, provided that they have retired from the game at least 5 years previously. The player who has achieved most among the members of the Committee shall be appointed as chairperson.	Bihar Cricket Association was granted affiliation as a Full Member in 2018, and since the rule also stipulates that selectors should have retired at least 'five years ago' hence very few eligible former players of Bihar Cricket Association are available for selection. Proposed amendment in the said Rule shall ensure that the pool becomes larger till the time sufficient former players of BCA are available in the pool for selection as selectors.	Deviation is acceptable.	**Rule 28(2) A(ii)** The Men's Selection Committee shall consist of FIVE persons to be appointed by the BCA, at the Annual General Meeting, on such terms and conditions as may be decided by the Committee of Management from time to time. ***Only former players of BCA*** who have played for India or have played a minimum of 03 Ranji Trophy Matches or 05 One Day Senior Domestic Tournament of BCCI shall be eligible to be appointed to this committee, provided that they have retired from the game at least 5 years previously. ***If no former player of BCA, with the aforesaid eligibility criteria is available, only then, a former player of any other Member Association of BCCI, meeting the same eligibility criteria, could be***

					considered for appointment. However, such appointment shall be only till such time a former player of BCA possessing the requisite eligibility criteria becomes available. The player who has achieved most among the members of the Committee shall be appointed as chairperson.
2.	**Rule 28(2) B(i)** The Junior Cricket Committee shall consist of FIVE persons to be appointed by the BCA at the Annual General Meeting, on such terms and conditions as may be decided by the Committee of Management from time to time. ***Only former players of BCA*** who have played for India or have played a minimum of 01 Ranji Trophy Match or 03 one-day senior domestic tournament of BCCI shall be eligible to be appointed to this Committee, provided that they have retired from the game at least 5 years	**Rule 28(2) B(i)** The Junior Cricket Committee shall consist of FIVE persons to be appointed by the BCA at the Annual General Meeting, on such terms and conditions as may be decided by the Committee of Management from time to time. ***Only former players of BCA/ Any Member Association of BCCI*** who have played for India or have played a minimum of 01 Ranji Trophy Match or 03 one-day senior domestic tournament of BCCI shall be eligible to be appointed to this Committee, provided that they have retired from the game at least 5 years	Bihar Cricket Association was granted affiliation as a Full Member in 2018, and since the rule also stipulates that the selectors should have retired at least 'five years ago' hence very few eligible former players of Bihar Cricket Association are available for selection. Proposed amendment in the said Rule shall ensure that the pool becomes larger till the time sufficient former players of are available in the pool for selection as selectors.	Deviation is acceptable.	**Rule 28(2) B(i)** The Junior Cricket Committee shall consist of FIVE persons to be appointed by the BCA at the Annual General Meeting, on such terms and conditions as may be decided by the Committee of Management from time to time. ***Only former players of BCA*** who have played for India or have played a minimum of 01 Ranji Trophy Match or 03 one- day senior domestic tournament of BCCI shall be eligible to be appointed to this Committee, provided that they have retired from the game at least 5 years previously. ***If no former player of***

	previously. The player who has achieved most amongst the members of the Committee shall be appointed as the Chairperson.	previously. The player who has achieved most amongst the members of the Committee shall be appointed as the Chairperson.			***BCA, with the aforesaid eligibility criteria is available, only then, a former player of any other Member Association of BCCI, meeting the same eligibility criteria, could be considered for appointment. However, such appointment shall be only till such time a former player of BCA possessing the requisite eligibility criteria becomes available***. The player who has achieved most amongst the members of the Committee shall be appointed as the Chairperson.

ITEM NOS.14 & 28 COURT NO.2 SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4235/2014

THE BOARD OF CONTROL FOR CRICKET IN INDIA Appellant(s)

VERSUS

CRICKET ASSOCIATION OF BIHAR & ORS. Respondent(s)

[ONLY IAS 22286 AND 23074 OF 2025 ARE LISTED UNDER THIS ITEM]
IA No. 23074/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 22286/2025 - APPROPRIATE ORDERS/DIRECTIONS

WITH
SLP(C) No.6779/2021 (XII-A)
[TO BE TAKEN UP ALONG WITH C.A. NO. 4235 OF 2014]
IA No. 192397/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 158427/2021 - CLARIFICATION/DIRECTION
IA No. 190923/2023 - CLARIFICATION/DIRECTION
IA No. 189252/2023 - INTERVENTION/IMPLEADMENT
IA No. 187898/2023 - INTERVENTION/IMPLEADMENT
IA No. 187899/2023 - PERMISSION TO FILE APPLICATION FOR DIRECTION

WITH SLP(C) No. 6819/2021 (XII-A)
(FOR APPLICATION FOR TAKING ON RECORD ON IA 112981/2024
IA No. 112981/2024 - APPLICATION FOR TAKING ON RECORD)

SLP(C) No. 16526/2021 (XII-A)
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 12837/2023
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 92506/2023
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 164838/2023
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 204404/2023
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 206506/2023, IA No. 92506/2023 - APPROPRIATE ORDERS/DIRECTIONS
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IA No. 164838/2023 - APPROPRIATE ORDERS/DIRECTIONS
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SLP(C) No. 16628/2021 (XII-A)

Date : 04-02-2025 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

Amicus Curiae Mr. Maninder Singh, Sr. Advocate
Mr. Prabhas Bajaj, Adv.

For Appellant(s) :
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Ms. Bina Madhavan, Adv.
Mr. Kanu Aggarwal, Adv.
Mr. Tushar Singh, Adv.
For M/s. Lawyer S Knit & Co, AOR

Mr. Abhishek Singh, AOR

Mr. Amol Chitale, Adv.
Mr. Sarthak Sharma, Adv.
Mr. Nirnimesh Dube, AOR

Mr. Amit Sibal, Sr. Adv.
Mr. Vinay P Tripathi, Adv.
Mr. B. Shravanth Shanker, AOR
Ms. Prerna Robin, Adv.
Mr. Vinamra Kopariha, Adv.
Mr. Ankit Handa, Adv.
Mr. B Yeshwanth Raj, Adv.

Mr. Gaurav Agarwal, Sr. Adv.
Mr. Avishkar Singhvi, Adv.
Ms. Monalisa Kosaria, AOR
Mr. Rahul Jajoo, Adv.
Ms. Grahita Agarwal, Adv.
Mr. Vivek Kumar Singh, Adv.
Ms. Shreyasi Kunwar, AOR

Mr. Byrapaneni Suyodhan, Adv.
Ms. Tatini Basu, AOR

For Respondent(s) :
Mr. Chandra Bhushan Prasad, AOR
Mr. Azim H. Laskar, Adv.
Mr. Md. Sarfaraz, Adv.
Mr. Chandra Bhushan Prasad (np), Adv.

Mr. Anish R. Shah, AOR

Mr. Amol Chitale, Adv.
Mrs. Pragya Baghel, AOR

Mr. Rajat Sehgal, AOR
Mr. Samyak Jain, Adv.
Mrs. Vandana Anand, Adv.
Mr. Kartik Pandey, Adv.

Mr. Ritesh Kumar Chowdhary, AOR

Mr. Baij Nath Yadav, Adv.
Mr. Syed Zafar Husain, Adv.
Mr. Dheeraj Singh, Adv.
Ms. Chahat Bhandari, Adv.
Mr. Praveen Swarup, AOR

Ms. Rashmi Singh, AOR
Mr. Gagan Gupta, AOR
Mr. Anshuman Ashok, AOR
Mr. Shree Pal Singh, AOR
Ms. Manju Sharma, AOR
Mr. V. K. Biju, AOR
Mr. Santosh Kumar - I, AOR

Mr. Mukesh Kumar Maroria, AOR
Mrs. Swati Ghildiyal, Adv.
Mr. Kanu Agarwal, Adv.
Mr. T S Sabarish, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Mili Baxi, Adv.

Mr. E. C. Agrawala, AOR

Mr. Chirag M. Shroff, AOR

Mr. A N S Nadkarni, Sr. Adv.
Mr. Santosh Mishra, AOR
Mr. S. S. Rebello, Adv.
Ms. Deepti Arya, Adv.
Ms. Arzu Paul, Adv.
Ms. Suchi Bharti, Adv.

Mr. Nirnimesh Dube, AOR

Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Ms. Vidyottma Jha, Adv.

Mr. Balaji Srinivasan, AOR
Mr. P. Narasimhan, AOR

Ms. Celeste Agarwal, Adv.
Mr. Mohan Babu Agarwal, Adv.
Mr. Sidharth Joshi, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Venkita Subramoniam T.r, AOR
Mrs. Bina Gupta, AOR
Mr. K. K. Mohan, AOR

Mr. R. Chandrachud, AOR

Ms. Kamakshi S. Mehlwal, AOR
Mr. Deepak Girdhar, Adv.
Mr. Sanveer Mehlwal, Adv.
Mr. Rinku Mathur, Adv.
Mrs. Geetanjali Mehlwal, Adv.

Mr. Sarvesh Singh, AOR
Mr. Arjun Garg, AOR
Ms. Sonia Mathur, AOR
Mr. Snehasish Mukherjee, AOR
Mr. Rajat Mittal, AOR
Mr. Zeeshan Diwan , AOR

Mr. Pai Amit, AOR
Ms. Pankhuri Bhardwaj, Adv.
Mr. Abhiyudaya Vats, Adv.

Mr. Sudarshan Lamba, AOR
Mr. S.. Udaya Kumar Sagar, AOR
Mr. Sukant Vikram, AOR

Mr. Kabir Hathi, Adv.
Ms. Jesal Wahi, AOR

Mr. Sahil Tagotra, AOR
Ms. Purnima Krishna, AOR
Mr. Udayaditya Banerjee, AOR
Mr. Pashupathi Nath Razdan, AOR
Mr. Saurabh Trivedi, AOR

Mr. Neeraj Shekhar, AOR
Mrs. Kshama Sharma, Adv.
Mr. Rajesh Kumar Maurya, Adv.
Mr. Anand Krishna, Adv.
Mr. Ram Bachhan Choudhary, Adv.
Mr. Amrendra Singh, Adv.
Mr. Ujjwal Ashutosh, Adv.
Ms. Priya Chakraborty, Adv.

Mr. Gaichangpou Gangmei, AOR
Mr. Akhilesh Kumar Pandey, AOR

Mr. Abhay S Khandeparkar, Sr. Adv.
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Mr. Saurabh Jain, Adv.
Mr. Prayag Jain, Adv.
Mr. Kaushik Poddar, AOR

Ms. Anushree Prashit Kapadia, AOR
Mr. Neeraj Kumar Sharma, AOR

Mr. Jayant Mohan, AOR
Mr. Arjun Singh Bhati, AOR

Mr. Aditya Ranjan, AOR
Mr. Waseem, Adv.

Mr. Deeptakirti Verma, AOR
Mr. Ankolekar Gurudatta, AOR

Mr. Shekhar G Devasa, Sr. Adv.
Mr. Manish Tiwari, Adv.
Mr. Pawan Shyam, Adv.
Ms. Thashmitha Muthanna, Adv.
Mr. Shashi Bhushan Nagar, Adv.
Mr. Vishwanath Chaturvedi, Adv.
M/S. Devasa & Co., AOR

Mr. Tarun Gupta, AOR
Mr. Anshuman Ashok, AOR
Mr. Chander Shekhar Ashri, AOR

Dr. Purvish Jitendra Malkan, Sr. Adv.
Ms. Dharita Malkan, Adv.
Mr. Alok Kumar, Adv.
Mr. Kush Goel, Adv.
Mr. Dhruva Kumar, Adv.
Ms. Khushboo Aakash Sheth, AOR

Ms. Sneha Kalita, AOR
Mr. Prabhas Bajaj, AOR
Mr. Nar Hari Singh, AOR
Ms. Shivani Vij, AOR
Ms. Charu Ambwani, AOR

Ms. Tanya Srivastava, AOR

Mr. Samir Ali Khan, AOR
Mr. Pranjal Sharma, Adv.
Mr. Abhimanyu Jhamba, Adv

Mr. Gaurav Sharma, Sr. Adv.
Mr. Prateek Bhatia, AOR
Mr. Dhawal Mohan, Adv.
Mr. Paranjay Tripathi, Adv.
Mr. Rajesh Raj, Adv.

Mr. K. Krishna Kumar, AOR
Mr. Sandeep Devashish Das, AOR

Mr. Jagannath Singh, Adv.
Mr. Mukesh Kumar Singh, Adv.
Mr. Ikshit Singhal, Adv.

Mr. Narendra Kumar Goyal, Adv.
Mr. C M Dwivedi, Adv.
Mr. Shantanu Jugtawat, Adv.
Mr. Divyanshu Saraswat, Adv.
M/S. Mukesh Kumar Singh And Co., AOR

Mr. Kaustubh Shukla, AOR
Ms. Mridula Ray Bharadwaj, AOR
Mr. Aditya Verma, AOR
Mr. M. P. Devanath, AOR
Mr. P. V. Yogeswaran, AOR
Mr. Rabin Majumder, AOR

Mr. Amit Sibal, Sr. Adv.
Mr. Vinay P Tripathi, Adv.
Mr. B. Shravanth Shanker, AOR
Ms. Prerna Robin, Adv.
Ms. Vinamra Kopariha, Adv.
Mr. Ankit Handa, Adv.
Mr. B Yeshwanth Raj, Adv.

Mr. Rakesh Khanna, Sr. Adv.
Mr. Abhishek Chauhan, Adv.
Ms. Rajshri A Dubey, Adv.
Mr. Amit P Shahi, Adv.
Ms. Rajshri Dubey, Adv.
Mr. H.b. Dubey, Adv.
Mr. H. B. Dubey, Adv.
Mr. Amit P. Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. Ashutosh Dubey, AOR

Mr. Shashi Bhushan Kumar, AOR

Mr. Gaichangpou Gangmei, AOR
Mr. Arjun D. Singh, Adv.
Mr. Maitreya Mahaley, Adv.
Ms. Nisha Pandey, Adv.
Mr. Yimyanger Longkumer, Adv.

Ms. Rao Vishwaja, Adv.
Mr. P. Vamshi Rao, Adv.
Mr. P. Mohith Rao, AOR
Ms. J Akshitha, Adv.
Mr. Eugene S Philomene, Adv.
Ms. Mounika Kalakoti, Adv.

Mr. D. Ramakrishna Reddy, Adv.
Mrs. D. Bharathi Reddy, AOR
Mr. Nishant Sharma, Adv.
Ms. Adviteeya, Adv.

Mr. Anirudh Sanganeria, AOR

Mr. Aviral Saxena, AOR
Mr. Shravanth Paruchuri, AOR

Mr. Krishna Dev Jagarlamudi, AOR
Ms. Jagriti Pandey, Adv.
Mr. Vishnu Kanth Mundada, Adv.
Mr. Arpit Kumar Mishra, Adv.

Ms. Filza Moonis, AOR

Mr. Anand Sanjay M Nuli, Sr. Adv.
Mr. Suraj Kaushik, Adv.
Mr. Harpawan Kumar Arora, Adv.
Ms. Prashi Tyagi, Adv.
M/S. Nuli & Nuli, AOR

Mr. Akshay Mann, Adv.
Mr. P. Santhosh Kumar, Adv.
Mr. Abhiram Bannuri, Adv.
Mr. Kumar Abhishek, Adv.
Mr. Sravan Kumar Karanam, AOR

Mr. Byrapaneni Suyodhan, Adv.
Ms. Tatini Basu, AOR

UPON hearing the counsel the Court made the following

O R D E R

IA No. 22286/2025

1. This application is only for placing on record the compliance made.

2. Learned Amicus Curiae states that the order passed by this Court is duly complied with.

3. The compliance is taken on record.

4. The application is disposed of, in terms of prayer clause "a", which is extracted below:-

> **"a) Allow the present application placing approval to the amendments carried out in Constitution of Bihar Cricket Association in compliance with the order dated 25.11.2024 passed by this Hon'ble Court in IA No.162269 & 162271 of 2024 in Civil Appeal No.4235 of 2014 and**

consequently direct registration of the said constitution of BCA as approved by this Hon'ble Court with Registration Department of Bihar."

IA No. 23074/2025

1. The present application is referred to Board of Control for Cricket in India (BCCI).
2. The BCCI would consider the prayers made in the application and forward its comments on this application to the learned Amicus Curiae within a period of six weeks.
3. The learned Amicus Curiae would submits its report to this Court within two weeks thereafter.
4. List after eight weeks.

REST OF THE MATTERS

1. Shri Amit Sibal, learned senior counsel appearing for the petitioner is directed to furnish the relevant papers to learned Amicus Curiae.
2. Learned counsel appearing for the applicant(s) seeking impleadment of BCCI shall also furnish all relevant papers to the learned Amicus Curiae.
3. Shri P.S. Patwalia, learned senior counsel appearing for the applicant(s) in I.A. Nos.105962 & 105965 of 2018 is also requested to supply a complete set of papers to the learned Amicus Curiae.
4. Learned Amicus Curiae is requested to give his report to this Court on the next date of hearing.
5. List after three weeks.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER